Sixteenth Lok Sabha XVII Session (31/01/2019 to 13/02/2019)

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, January 31, 2019/Magha 11, 1940 (Saka)

No.322

12.44 P.M.

1. National Anthem

The National Anthem was played.

12.45 P.M.

2. President's Address – Laid on the Table

Secretary-General laid on the Table a copy of the President's Address (Hindi and English versions) to both the Houses of Parliament assembled together on $31^{\rm st}$ January, 2019.

12.46 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 1st February, 2019.)

SNEHLATA SHRIVASTAVA
Secretary General

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, February 1, 2019/Magha 12, 1940 (Saka)

No. 323

11.00 A.M.

1. The Interim Budget – 2019-2020

Shri Piyush Goyal presented a statement of the estimated receipts and expenditure of the Government of India for the year 2019-20.

12.43 P.M.

2. Statements laid on the Table under the Fiscal Responsibility and Budget Management Act, 2003

Shri Piyush Goyal laid on the Table the following Statements under section 3(1) of the Fiscal Responsibility and Budget Management (FRBM) Act, 2003:-

- (1) Medium-term Fiscal Policy cum Fiscal Policy Strategy Statement; and
- (2) Macro-economic Framework Statement.

3. Government Bill-Introduced

The Finance Bill, 2019

12.45 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 4th February, 2019)

SNEHLATA SHRIVASTAVA Secretary General

BULLETIN - PART I

(Brief Record of Proceedings)

Monday, February 4, 2019/Magha 15, 1940 (Saka)

No. 324

11.00 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Keyur Bhushan, member of the Seventh and Eighth Lok Sabhas; Shri Bateshwar Hemram, member of the Sixth Lok Sabha; Shri Y.G. Mahajan, member of the Thirteenth and Fourteenth Lok Sabhas; Dr. G.R. Sarode, member of the Tenth and Eleventh Lok Sabhas; Shri Jalagam Kondala Rao, member of the Sixth and Seventh Lok Sabhas; Shri K. Krishnamoorthy, member of the Twelfth Lok Sabha; Shri Bhanu Prakash Singh, member of the Third and Fourth Lok Sabhas; and Shri George Fernandes, member of the Fourth, Sixth, Seventh and Ninth to Fourteenth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.08 A.M.

2. Starred Questions

Starred Question Nos. 1 and 2 were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.16 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Ouestion Nos. 3–20 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1–230 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

A copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:-

- (i) The Muslim Women (Protection of Rights on Marriage) Ordinance, 2019 (No. 1 of 2019) promulgated by the President on 12th January, 2019.
- (ii) The Indian Medical Council (Amendment) Ordinance, 2019 (No. 2 of 2019) promulgated by the President on 12th January, 2019.
- (iii) The Companies (Amendment) Ordinance, 2019 (No. 3 of 2019) promulgated by the President on 12th January, 2019.

5. Assent to Bills

Secretary General laid on the Table five Bills passed by the Houses of Parliament during the Sixteenth Session of Sixteenth Lok Sabha and assented to by the President

- (I) Secretary-General laid on the Table the following 4 Bills passed by the Houses of Parliament during the Sixteenth Session of Sixteenth Lok Sabha and assented to by the President:-
 - 1. The National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities (Amendment) Bill, 2018;
 - 2. The Right of Children to Free and Compulsory Education (Amendment) Bill, 2019;
 - 3. The National Council for Teacher Education (Amendment) Bill, 2019; and
 - 4. The Appropriation (No. 6) Bill, 2018.
- (II) Secretary-General also laid on the Table one copy, duly authenticated by the Secretary-General, Rajya Sabha, of the Constitution (One Hundred and Third Amendment) Bill, 2019 passed by the Houses of Parliament and assented to by the President.

6. Motion for election of two Members to the National Jute Board

Smt. Smriti Zubin Irani moved the following motion :-

"That in pursuance of clause (b) of sub-section 4 of section 3 of the National Jute Board Act, 2008, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the National Jute Board, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

#12.03 P.M.

7. Submission by Members

The following members made submission regarding alleged stand-off between the CBI and West Bengal Police:-

- 1. Prof. Saugata Roy
- 2. Shri Bhartruhari Mahtab
- 3. Shri Mallikarjun Kharge
- 4. Shri Md. Badaruddoza Khan
- 5. Shri Dharmendra Yadav
- 6. Shri Jai Prakash Narayan Yadav
- 7. Smt. Supriya Sule
- 8. Shri Saumitra Khan

Shri P.K. Biju, Shri M.B. Rajesh and Sankar Prasad Datta associated.

*Shri Rajnath Singh responded.

(Due to interruptions, Lok Sabha adjourned at 12.27 P.M. and re-assembled at 2.01 P.M.)

^{*}Minister of Home Affairs

2.01 P.M.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Bhanu Pratap Singh Verma regarding need to expedite construction of flyover on National Highway passing through Kalpi in Jalone Parliamentary constituency, Uttar Pradesh.
- (2) Shri Prahlad Singh Patel regarding invention of a drone for spraying pesticide.
- (3) Shri Anurag Singh Thakur regarding establishment of Medical Tribunal.
- (4) Shri Nishikant Dubey regarding need to include Khetauri Ghatwal-Ghatwar communities of Santhal Pargana in Jharkhand in the list of Scheduled Tribes.
- (5) Col. (Retd.) Sona Ram Choudhary regarding need to undertake development works and provide civic amenities in Barmer parliamentary constituency, Rajasthan.
- (6) Shri Rahul Kaswan regarding need to provide Rajasthan its allocated share of Yamuna water as per agreement.
- (7) Shri Subhash Chandra Baheria regarding need to simplify the process of GST refund claims.
- (8) Shri Ravindra Kumar Pandey regarding problems faced by employees associated with Saakshar Bharat Mission in Jharkhand.
- (9) Dr. Udit Raj regarding creation of All India Judicial Services.
- (10) Smt. Jayshreeben Patel regarding need for doubling of railway lines in Gujarat.
- (11) Shri Pralhad Venkatesh Joshi regarding setting up of an income tax Appellate Tribunal at Hubbali-Dharwad city of Karnataka.
- (12) Shri M. K. Raghavan regarding need to bring mortal remains of NRIs from Gulf countries to the country free of cost.
- (13) Dr. Shashi Tharoor regarding need to create a separate Ministry of Fisheries.

- (14) Shri P. R. Sundaram regarding need to safeguard the interests of poultry farmers of Namakkal district, Tamil Nadu.
- (15) Smt. K. Maragatham regarding need to introduce Women's Reservation Bill.
- (16) Shri Dinesh Trivedi regarding manual scavenging in India.
- (17) Prof. Saugata Roy regarding return of undisputed land in Ayodhya.
- (18) Shri Rabindra Kumar Jena regarding construction of road over-bridge at level crossing no. 61 at Basta in Balasore Parliamentary Constituency of Odisha.
- (19) Shri Gajanan Chandrakant Kirtikar regarding renaming of Bombay High Court.
- (20) Shri Jayadev Galla regarding need to rectify the methodology for imposition of GST on various products.
- (21) Shri P. K. Biju regarding setting up of a Post Office Passport Seva Kendra at Nenmara in Alathur Parliamentary Constituency of Kerala.
- (22) Shri Mohammed Faizal P.P. regarding need to amend DANICS rules to facilitate representation of people of Lakshadweep in DANICS.
- (23) Shri Dushyant Chautala regarding pending railways projects in Haryana.

2.04 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 5th February, 2019.)

SNEHLATA SHRIVASTA Secretary General

BULLETIN - PART I

(Brief Record of Proceedings)

Tuesday, February 5, 2019/Magha 16, 1940 (Saka)

No. 325

11.00 A.M.

1. Starred Questions

Starred Question No. 21 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.06 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 22–40 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 231-460 were laid on the Table.

***3.** Observation by the Speaker

The Speaker made observation regarding maintaining proper decorum in the House and asked members to exercise restraint.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 55 of the Aadhaar (targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016:-
 - (i) S.O.4998(E) published in Gazette of India dated 27th September, 2018 making certain amendments in Notification No. S.O.371(E) dated 8th February, 2017.
 - (ii) S.O.6353(E) published in Gazette of India dated 27th December, 2018 making certain amendments in Notification No. S.O.371(E) dated 8th February, 2017.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2017-2018.
- (b) (ii) Annual Report of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 36 of the Insecticides Act, 1968:-
 - (i) The Insecticides (Second Amendment) Rules, 2018 published in Notification No. G.S.R.1204(E) in Gazette of India dated 13th December, 2018.
 - (ii) The Insecticides (Amendment) Rules, 2019 published in Notification No. G.S.R.11(E) in Gazette of India dated 4th January, 2019.

- (iii) S.O.45(E) in Gazette of India dated 4th January, 2019, including the substances, mentioned therein, in the Schedule of the Insecticides Act, 1968.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2017-2018.
- (ii) Annual Report of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Drugs (Prices Control) Amendment Order, 2019 (Hindi and English versions) published in Notification No. S.O.39(E) in Gazette of India dated 3rd January, 2019 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

5. Report of Business Advisory Committee

Shri Narendra Singh Tomar presented the Sixty-first Report of the Business Advisory Committee.

6. Reports of Public Accounts Committee

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2018-19):-

- (1) 136th Report on the subject 'Assessment of Assessees in Pharmaceutical Sector'.
- (2) 137th Report on the subject 'Procurement of Air Combat Maneuvering Instrumentation System'.

7. Reports of Committee on Papers laid on the Table

Shri P.C. Gaddigoudar presented the Fortieth Report (Original) and Forty-first (Action Taken) Report (Hindi and English versions) of the Committee on Papers Laid on the Table (2018-2019).

8. Statement by Minister

The Minister of State in the Ministry of Home Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations/ Observations contained in the 188th Report of the Standing Committee on Home Affairs on Action Taken by the Government on the recommendations contained in the 178th Report of the Committee on Disaster Management in the Country, pertaining to the Ministry of Home Affairs.

*12.05 P.M.

9. Supplementary Demands for Grants

Shri Piyush Goyal presented a statement (Hindi and English versions) showing Supplementary Demands for Grants for 2018-19.

(Due to interruptions, Lok Sabha adjourned at 12.28 P.M. and re-assembled at 2.01 P.M.)

*From 12.06 P.M. to 12.28 P.M., Members raised matters of urgent public importance.

2.01 P.M.

10. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Kirit Somaiya regarding delay in issuance of No Objection Certificate by Navy for redevelopment of properties in Ghatkopar & Kanjur in Mumbai.
- (2) Shri Ajay Misra (Teni) regarding providing economic and social security to railway coolies.
- (3) Shri Kirti (Jha) Azad regarding establishment of AIIMS in Darbhanga, Bihar.
- (4) Shri Rattan Lal Kataria regarding need to provide funds for construction of Yamunanagar-Chandigarh railway line & upgradation of Ambala Railway Station.
- (5) Shri Nihal Chand Chauhan regarding need to care and protect cows.
- (6) Smt. Rama Devi regarding construction of bridge on Bagmati & Lalbakeya rivers in Bihar.
- (7) Shri Mansukhbhai D. Vasava regarding need to provide modern medical equipment & ensure presence of doctors in hospitals in Bharuch parliamentary constituency, Gujarat.
- (8) Shri Harish Chandra Chavan regarding need to promote export of onion and undertake research work to improve the quality of onion.
- (9) Shri Ram Tahal Chaudhary regarding need to regularize the services of MGNREGA workers and provide them equal pay for equal work in Jharkhand.
- (10) Shri Ram Charan Bohara regarding recognition of electropathy as a system of medicine.
- (11) Shri Janardan Singh Sigriwal regarding need to provide immediate treatment to patients on the recommendation of Members of Parliament in AIIMS, New Delhi.

- (12) Shri Rameswar Teli regarding need to introduce AC train between Tinsukia and Bikaner.
- (13) Shri S. P. Muddahanumegowda regarding new railway projects in Tumkur Parliamentary Constituency of Karnataka.
- (14) Shri R. Dhruvanarayana regarding effective implementation of laws to curb child marriage.
- (15) Shri R.P. Marutharajaa regarding need to set up an integrated Veterinary Park in Perambalur Parliamentary Constituency of Tamil Nadu.
- (16) Shri G. Hari regarding various railway related issues in Arakkonam Parliamentary Constituency of Tamil Nadu.
- (17) Smt. Aparupa Poddar regarding construction of a new Sub Post Office building in Khanakul in Arambag Parliamentary Constituency of West Bengal.
- (18) Prof. (Dr.) Mamtaz Sanghamita regarding problems of railway coolies.
- (19) Dr. Kulamani Samal regarding basic amenities in all the railway stations between Cuttack and Paradeep in Odisha.
- (20) Shri K. Ram Mohan Naidu regarding need for a separate Railway Zone in Andhra Pradesh.
- (21) Shri Tej Pratap Singh Yadav regarding need to restore old pension scheme.
- (22) Shri Prem Singh Chandumajra regarding infrastructure for import and export of goods in Punjab.
- (23) Shri Radheshyam Biswas regarding need to revive two units of Hindustan Paper Corporation in Assam.
- (24) Adv. Joice George regarding need to revise Standard Input Output Norms (SION) for import of natural rubber.

2.02 P.M.

11. Motion of Thanks on the President's Address

Time Recommended by BAC: 8 Hrs.

Time Taken: 4 Hrs. 12 Mts.

Balance: 3 Hrs. 48 Mts.

Shri Hukmdev Narayan Yadav moved the following motion :-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on January 31, 2019'."

(Due to interruptions, Lok Sabha adjourned at 2.20 P.M. and re-assembled at 2.30 P.M.)

2.30 P.M.

Shri Hukmdev Narayan Yadav resumed his speech.

Shri Jagdambika Pal seconded the motion and spoke.

3.19 P.M.

Thereafter, the Speaker made the following observation:-

"Hon'ble Members whose amendments to the Motion of Thanks have been circulated, may, if they desire to move their amendments, send slips at the Table within 15 minutes indicating the serial numbers of the amendments they would like to move. Only those amendments, slips in respect of which are received at the Table within the stipulated time, will be treated as moved.

A list showing the serial numbers of amendments treated as moved will be put up on the Notice Board shortly thereafter. In case Members find any discrepancy in the list, they may kindly bring it to the notice of the Officers at the Table immediately."

Two Hundred Forty Two (164–231, 233–250, 262–317, 366–399, 409, 410, 419–421, 436–447, 448–450, 489–503, 939–965, 979–982) Amendments were moved.

(Due to interruptions, Lok Sabha adjourned at 3.26 P.M. and re-assembled at 4.00 P.M.)

4.00 P.M.

The following members took part in the debate:-

- 1. Shri Bhartruhari Mahtab
- 2. Dr. P. Venugopal
- 3. Shri Madhukarrao Yashwantrao Kukade
- 4* Smt. Supriya Sule
- 5* Shri Naranbhai Kachhadiya
- 6* Smt. Jayshreeben Patel
- 7* Prof. Prasanna Kumar Patasani
- 8* Dr. Kulamani Samal
- 9* Shri Ramcharan Bohra
- 10* Smt. Ranjanben Bhatt
- 11* Smt. Rama Devi
- 12* Shri Tej Pratap Singh Yadav
- 13* Shri G. Hari
- 14* Shri A. Arunmozhithevan
- 15* Shri P. Kumar
- 16* Shri Venkatesh Babu T.G.
- 17. Shri Rattan Lal Kataria
- 18. Shri Dharmendra Yadav
- 19* Smt. Poonamben Hematbhai Maadam
- 20* Smt. Santosh Ahlawat
- 21. Shri Ganesh Singh
- 22. Smt. Butta Renuka
- 23* Shri Satyapal Singh
- 24* Shri Dilipkumar Mansukhlal Gandhi

^{*}Written speeches were laid on the Table.

- 25. Shri Suresh C. Angadi
- 26. Shri C.N. Jayadevan
- 27. Shri Rajendra Agrawal
- 28* Dr. P.K. Biju
- 29. Shri K. Ashok Kumar
- 30. Shri Nihal Chand
- 31. Shri Tokheho
- 32. Shri Dushyant Chautala
- 33. Shri Sharad Tripathi
- 34* Smt. V. Sathya Bama
- 35. Shri Kaushalendra Kumar
- 36. Shri Rajesh Ranjan alias Pappu Yadav

The discussion was not concluded.

7.00 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 6th February, 2019.)

SNEHLATA SHRIVASTA Secretary General

^{*}Written speeches were laid on the Table.

BULLETIN - PART I

(Brief Record of Proceedings)

Wednesday, February 6, 2019/Magha 17, 1940 (Saka)

No. 326

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Ladu Kishore Swain, a sitting member of the Lok Sabha.

As a mark of respect to the memory of the departed, members stood in silence for a short while and, thereafter, the House was adjourned for the day.

2. Questions

As the House adjourned after making Obituary Reference, Starred Questions could not be called for oral answers, Starred Question Nos. 41–60 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 461–690 would be printed in the Official Report for the day.

11.02 A.M.

(Lok Sabha adjourned till 11.00 A.M., Thursday, the 7th February, 2019.)

SNEHLATA SHRIVASTAVA Secretary General

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, February 7, 2019/Magha 18, 1940 (Saka)

No. 327

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Jeetendra Singh Bundela, a member of the Fifteenth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.02 A.M.

2. Starred Questions

Members in whose names Starred Question No. 61 was listed were absent. However, Minister concerned laid the reply on the Table.

Starred Question Nos. 62, 64 and 66 were orally answered.

Member in whose name Starred Question No. 63 (clubbed with 73) was listed was absent. However, Minister concerned laid the reply on the Table. Supplementary Questions to Question No. 63 (clubbed with 73) were asked.

Members in whose names Starred Question No. 65 was listed were absent. However, Minister concerned laid the reply on the Table. Supplementary Questions to Question No. 65 were asked.

Replies to Starred Question Nos. 67–80 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 691–920 were laid on the Table.

12.02 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Central Information Commission, Staff Car Drivers (Special Grade), (Grade-I), (Grade-II) and (Ordinary Grade) Group 'B' and 'C' posts Recruitment Rules, 2018 published in Notification No. G.S.R.384 in Gazette of India dated 3rd December, 2018 under sub-section (1) of Section 29 of the Right to Information Act, 2005.
- (2) A copy each of the following Notifications (Hindi and English versions) under article 320(5) of the Constitution of India:-
 - (i) The Union Public Service Commission (Exemption from Consultation)
 Amendment Regulations, 2018 published in Notification No.
 G.S.R.1239(E) in Gazette of India dated 27th December, 2018.
 - (ii) The Union Public Service Commission (Exemption from Consultation)
 Amendment Regulations, 2019 published in Notification No.
 G.S.R.38(E) in Gazette of India dated 18th January, 2019.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-
 - (i) The Telecommunication Mobile Number Portability (Seventh Amendment) Regulations, 2018 (9 of 2018) published in Notification No. 116-6/2017-NSL-II in Gazette of India dated 13th December, 2018.
 - (ii) The Telecom Commercial Communications Customer Preference (Amendment) Regulations, 2018 (10 of 2018) published in Notification No. 311-04/2017-QoS in Gazette of India dated 21st December, 2018 together with a corrigendum thereto published in the Notification No. 311-04/2017-QoS dated 21st December, 2018.

- (iii) The Telecommunications (Broadcasting and Cable) Services Standards of Quality of Service and Consumer Protection (Addressable Systems)(Amendment) Regulations, 2018 (11 of 2018) published in Notification No. 21-4/2018-B&CS in Gazette of India dated 28th December, 2018.
- (4) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Accounts of the Prasar Bharati, New Delhi, for the year 2017-2018, together with Audit Report thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the years 2016-2017 and 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Film and Television Institute of India, Pune, for the years 2016-2017 and 2017-2018.
- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2017-2018.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the DNH Power Distribution Corporation Limited, Silvassa, for the year 2017-2018.
- (ii) Annual Report of the DNH Power Distribution Corporation Limited, Silvassa, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-
 - (i) G.S.R.1208(E) published in Gazette of India dated 14th December, 2018, approving the Mormugao Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.
 - (ii) G.S.R.1143(E) published in Gazette of India dated 29th November, 2018, approving the Paradip Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2018 containing corrigendum thereto published in Notification No. G.S.R. No.7(E) dated 4th January, 2019.
 - (iii) G.S.R.6(E) published in Gazette of India dated 4th January, 2019, approving the Jawaharlal Nehru Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2019.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Maritime University, Chennai, for the year 2017-2018.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the

- Centre for Materials for Electronics Technology (C-Met), Pune, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Materials for Electronics Technology (C-Met), Pune, for the year 2017-2018.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Advanced Computing, Pune, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Advanced Computing, Pune, for the year 2017-2018.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy each of the following Notifications (Hindi and English versions) under Section 199 of the Railways Act, 1989:-
 - (i) The Railways (Punitive charges for overloading of wagon) Amendment Rules, 2018 published in Notification No. G.S.R.278(E) in Gazette of India dated 26th March, 2018.
 - (ii) The Railways (Punitive charges for overloading of wagon) Second Amendment Rules, 2018 published in Notification No. G.S.R.1205(E) in Gazette of India dated 14th December, 2018.
- (20) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the National Minorities

- Development and Finance Corporation, Delhi, for the year 2017-2018.
- (ii) Annual Report of the National Minorities Development and Finance Corporation, Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Statement regarding Review by the Government of the working of the Pawan Hans Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the Pawan Hans Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Air India Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the Air India Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (23) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Airports Economic Regulatory Authority of India, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Airports Economic Regulatory Authority of India, New Delhi, for the year 2017-2018.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board, Guwahati, for the year 2017-2018, alongwith

- Audited Accounts.
- (27) A copy of the Review (Hindi and English versions) by the Government of the working of the Brahmaputra Board, Guwahati, for the year 2017-2018.
- (28) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2017-2018.
 - (ii) Annual Report of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2017-2018 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2017-2018.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Highway Engineers, Noida, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Academy of Highway Engineers, Noida, for the year 2017-2018.

- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
 - (i) S.O.6111(E) published in Gazette of India dated 11th December, 2018, regarding rates of fees to be recovered from the users of National Highway No.222 (New NH 61) (Kalyan to Nirmal Section) in the State of Telangana.
 - (ii) S.O.6112(E) published in Gazette of India dated 11th December, 2018, regarding rates of fees to be recovered from the users of National Highway No.365 (New) (Mangalwarpet to Mallampalli Section) in the State of Telangana.
 - (iii) S.O.6248(E) published in Gazette of India dated 21st December, 2018, regarding rates of fees to be recovered from the users of National Highway No.113 (Padhi-Dahod Section) in the State of Rajasthan.
 - (iv) S.O.6249(E) published in Gazette of India dated 21st December, 2018, regarding rates of fees to be recovered from the users of National Highway No.13 (Solapur-Bijapur Section) in the State of Karnataka on Design, Build, Finance, Perate and Transfer Basis (DBFOT) Toll Basis.

5. Report of Committee on Private Members' Bills and Resolutions

Shri Rattan Lal Kataria presented the Forty-sixth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Statement of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Kirit Premjibhai Solanki laid on the Table the Final Action Taken Statement (Hindi and English versions) of the Government on the recommendations contained in Chapter I of the Twentieth Report (16th Lok Sabha)

of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes pertaining to the Ministry of Petroleum & Natural Gas on Action Taken by the Government on the Tenth Report (16th Lok Sabha) on 'Status of implementation of Reservation Policy in those companies who have 50% Government and 50% Private equity like Petronet LNG Ltd.'

7. Report of Study Visit of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Kirit Premjibhai Solanki laid on the Table the Report (Hindi and English versions) of the Study Visit of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Ranchi, Hyderabad, Pune and Mumbai during September-October, 2018.

8. Reports of Standing Committee on Labour

Dr. Kirit Somaiya presented the following Reports (Hindi and English versions) of the Standing Committee on Labour:-

- (1) 46th Report on Action taken by the Government on the Observations/
 Recommendations of the Committee contained in their Thirty-third Report
 (Sixteenth Lok Sabha) on 'Industrial Training Institutes (ITIs) and Skill
 Development Initiative Scheme' pertaining to the Ministry of Skill Development &
 Entrepreneurship.
- (2) 47th Report on Action taken by the Government on the Observations/
 Recommendations of the Committee contained in their Thirty-fourth Report
 (Sixteenth Lok Sabha) on 'Demands for Grants (2018-19)' of the Ministry of
 Labour & Employment;
- (3) 48th Report on Action taken by the Government on the Observations/
 Recommendations of the Committee contained in their Thirty-fifth Report
 (Sixteenth Lok Sabha) on 'Demands for Grants (2018-19)' of the Ministry of
 Textiles.

- (4) 49th Report on Action taken by the Government on the Observations/
 Recommendations of the Committee contained in their Thirteenth Report
 (Sixteenth Lok Sabha) on 'Deployment of contract/ casual/ sanitation workers for
 perennial nature of jobs in the NDMC' pertaining to the Ministry of Home Affairs;
- (5) 50th Report on Action taken by the Government on the Observations/ Recommendations of the Committee contained in their Thirty-sixth Report (Sixteenth Lok Sabha) on Demands for Grants (2018-19) of the Ministry of Skill Development & Entrepreneurship.
- (6) 51st Report on Action taken by the Government on the Observations/
 Recommendations of the Committee contained in their Fortieth Report
 (Sixteenth Lok Sabha) on 'Overseas Employment of Women Workers
 including Nurses and Maids, Issues and Regulatory Framework' pertaining to
 the Ministry of External Affairs and Ministry of Labour & Employment.
- (7) 52nd Report on Compliance with the Prescribed Provisions of Deduction and Deposit of PF, ESI and TDS (of Income Tax, etc.) by the Employers' pertaining to the Ministry of Labour & Employment.

9. Reports of Standing Committee on Railways

Shri Sudip Bandyopadhyay presented the following Reports (Hindi and English versions) of the Standing Committee on Railways:-

- (1) Twenty-fourth Report on Action Taken by the Government on the Recommendations/Observations contained in their 18th Report on 'Tourism Promotion and Pilgrimage Circuit'.
- (2) Twenty-fifth Report on Action Taken by the Government on the Recommendations/Observations contained in their 21st Report on 'New Railway Catering Policy, 2017'.

10. Reports of the Standing Committee on Home Affairs

Shri Adhir Ranjan Chowdhury laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) 216th Report on Action Taken by Government on the Recommendations/ Observations contained in the Two Hundred Eleventh Report on the Cyclone Ockhi- its Impact on Fishermen and Damage Caused by it.
- (2) 217th Report on Action Taken by Government on the Recommendations/ Observations contained in the Two Hundred Ninth Report on Demands for Grants (2018-19) of the Ministry of Home Affairs.
- (3) 218th Report on Action Taken by Government on the Recommendations/ Observations contained in the Two Hundred Tenth Report on Demands for Grants (2018-19) of the Ministry of Development of North Eastern Region.
- (4) 219th Report on Action Taken by Government on the Recommendations/
 Observations contained in the Two Hundred Thirteenth Report on Security situation in the North Eastern States of India.

11. Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 320th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2018-2019) pertaining to the Department of Space.

*12.10 P.M.

12. Motion

Arjun Ram Meghwal moved the following motion :-

"That this House do agree with the Sixty-first Report of the Business Advisory Committee presented to the House on the 5^{th} February, 2019."

The motion was adopted.

12.40 P.M.

13. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Abhijit Mukherjee regarding additional attempts to UPSC Civil Services aspirants.
- (2) Shri K. Ashok Kumar regarding guidelines for Post-Matric Scholarship for Scheduled Caste students.
- (3) Dr. K. Gopal regarding welfare measures for fishermen community of Tamil Nadu.
- (4) Shri Balabhadra Majhi regarding need to improve BSNL/MTNL mobile/internet services in Nabarangpur parliamentary constituency in Odisha and Delhi.
- (5) Shri Rahul Ramesh Shewale regarding need to waive the loan taken by fishermen of Maharashtra.
- (6) Shri N. K. Premachandran regarding need to develop Kollam Bypass as a four lane road.

^{*}From 12.11 P.M. to 12.40 P.M., Members raised matters of urgent public importance.

12.40 P.M.

14. Motion of Thanks on the President's Address-Adopted

Time Taken:11 Hrs. 16 Mts.

Further consideration of the following motion moved by Shri Hukmdev Narayan Yadav and seconded by Shri Jagdambika Pal on 5th February, 2019, namely, continued:-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on January 31, 2019'."

The following members took part in the debate:-

- 1. Shri Mallikarjun Kharge
- 2* Prof. Richard Hay
- 3* Dr. (Smt.) Ratna De (Nag)
- 4* Dr. Nishikant Dubey
- 5* Dr. Krishna Pratap Singh
- 6* Adv. Narendra Keshav Sawaikar
- 7* Shri Vishnu Dayal Ram
- 8* Shri Kamakhya Prasad Tasa
- 9* Shri A.T. (Nana) Patil
- 10* Shri Bidyut Baran Mahato
- 11* Dr. Yashwant Singh
- 12* Dr. K. Gopal
- 13* Dr. Thokchom Meinya
- 14* Smt. R. Vanaroja
- 15* Shri Thangso Baite

^{*}Written speeches were laid on the Table.

- 16* Shri Ramesh Bidhuri
- 17* Adv. Joice George
- 18* Smt. Darshana Vikram Jardosh
- 19* Dr. Ramesh Pokhriyal Nishank
- 20* Dr. Kirit Somaiya
- 21* Shri Rajeshbhai Naranbhai Chudasama

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- 22* Shri P.R. Sundaram
- 23. Shri Anandrao Adsul
- 24* Shri Dhananjay Bhimrao Mahadik
- 25* Shri Alok Sanjar
- 26. Shri Dinesh Trivedi
- 27* Shri Nagarajan P.
- 28* Shri Gajanan Chandrakant Kirtikar
- 29* Maulana Badruddin Ajmal
- 30. Smt. Harsimrat Kaur Badal
- 31* Shri Rangaswamy Dhruvanarayana
- 32. Shri Jayadev Galla
- 33* Shri Lakhan Lal Sahu
- 34* Smt. Aparupa Poddar
- 35* Shri Md. Badaruddoza Khan
- 36* Shri Harishchandra Deoram Chavan
- 37* Shri Mansukhbhai Dhanjibhai Vasava
- 38* Shri S.P. Muddahanume Gowda
- 39* Shri Rabindra Kumar Jena
- 40. Shri Mohammad Salim
- 41# Shri D.V. Sadananda Gowda
- 42. Dr. (Prof.) Kirit Premjibhai Solanki

^{*}Written speeches were laid on the Table.

^{*}Made clarification. Minister of Statistics and Programme Implementation; and Minister of Chemicals and Fertilizers.

- 43. Shri Jai Prakash Narayan Yadav
- 44. Shri Prem Singh Chandumajra
- 45. Shri Virender Kashyap
- 46* Shri Vinod Kumar Boianapalli
- 47. Shri N.K. Premachandran
- 48. Shri H.D. Devegowda
- 49* Smt. Anju Bala
- 50* Prof. Chintamani Malviya
- 51* Shri Shivkumar Chanabasappa Udasi
- 52* Shri Hari Naryan Rajbhar
- 53* Dr. Prabhas Kumar Singh
- 54* Dr. Sunil Baliram Gaikwad
- 55* Smt. Riti Pathak
- 56. Shri Kalyan Banerjee
- 57* Shri Doddaalahalli Kempegowda Suresh
- 58* Dr. Anirudhan Sampath
- 59* Km. Shobha Karandlaje
- 60. Shri Ram Kumar Sharma
- 61. Shri P.K. Kunhalikutty
- 62. Shri Kunwar Haribansh Singh
- 63. Shri K. Parasuraman
- 64. Shri Asaduddin Owaisi
- 65* Km. Sushmita Dev
- 66* Shri Rahul Kaswan
- 67[®] Smt. Sushma Swaraj
- 68. Shri Saumitra Khan
- 69. Smt. Meenakashi Lekhi

^{*}Written speeches were laid on the Table.

[®]Made clarification. Minister of External Affairs.

- 70* Shri Devji M. Patel
- 71* Shri Nalin Kumar Kateel
- 72* Shri Anurag Singh Thakur
- 73* Shri Rodmal Nagar
- 74* Shri Vinayak Bhaurao Raut
- 75* Kunwar Pushpendra Singh Chandel
- 76* Shri Ajay Mishra Teni
- 77* Shri Bhairon Prasad Mishra
- 78. Shri Ram Das Athawale
- 79* Shri Jugal Kishore Sharma
- 80* Shri Rameshwar Teli

Shri Narendra Modi replied to the debate.

All the amendments which were moved were put to vote and negatived.

The motion was adopted.

7.44 P.M.

(Lok Sabha adjourned till 11.00 A.M., Friday, the 8th February, 2019.)

SNEHLATA SHRIVASTAVA Secretary General

^{*}Written speeches were laid on the Table.

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, February 8, 2019/Magha 19, 1940 (Saka)

No. 328

11.01 A.M.

1. Starred Questions

Starred Question No. 81 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.05 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 82–100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 921–986, 988–1140 and 1142–1150 were laid on the Table. Unstarred Question Nos. 987 and 1141 were deleted due to passing away of Shri Ladu Kishore Swain, a sitting member of the Lok Sabha.

12.02 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Jodhpur, for the year 2017-2018, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical

- Sciences, Jodhpur, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Ayurveda, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Ayurveda, New Delhi, for the year 2017-2018.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune, for the year 2017-2018.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2017-2018.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the

- North Eastern Institute of Folk Medicine, Pasighat, for the years 2012-2013 to 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Institute of Folk Medicine, Pasighat, for the years 2012-2013 to 2016-2017.
- (10) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 36 of the Indian Medicine Central Council Act, 1970:-
 - (i) The Indian Medicine Central Council (Post-graduate Siddha Education) Amendment Regulations, 2018 published in Notification No. F. No. 18-12/2018-Siddha (Syllabus PG) in Gazette of India dated 10th December, 2018.
 - (ii) The Indian Medicine Central Council (Post-graduate Ayurveda Education) Amendment Regulations, 2018 published in Notification No. F. No. 4-90/2018-P.G. Regulation (Ayurved) in Gazette of India dated 10th December, 2018.
 - (iii) The Indian Medicine Central Council (Post-graduate Unani Medical Education) Amendment Regulations, 2018 published in Notification No. F. No. 11-77/2018-Unani (P.G. Regulation) in Gazette of India dated 10th December, 2018.
 - (iv) The Indian Medicine Central Council (Minimum Standards of Education in Indian Medicine) Amendment Regulations, 2018 published in Notification No. F. No. 24-14/2018-(UG Regulation) in Gazette of India dated 10th December, 2018.
 - (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2017-2018.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2017-2018, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2017-2018.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Forest Management, Bhopal, for the year 2017-2018.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
 - (i) The Securities and Exchange Board of India (Prohibition of Fraudulent and Unfair Trade Practices relating to Securities Market (Amendment) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN/2018/56 in Gazette of India dated 31st December, 2018.
 - (ii) The Securities and Exchange Board of India (Prohibition of Insider Trading)(Amendment) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN/2018/59 in Gazette of India dated 31st December, 2018.
- (17) A copy of the National Savings Time Deposit (Amendment) Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.14(E) in Gazette of

India dated 7th January, 2019 under sub-section (3) of Section 15 of the Government Savings Promotion Act, 1873.

- (18) A copy of the Consolidated Report (Hindi and English versions) on the working of Public Sector Banks for the year ended 31st March, 2018.
- (19) A copy of the Report (Hindi and English versions) of National Housing Bank on Trend and Progress of Housing in India 2017.
- (20) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank, New Delhi, for the year 2017-2018, alongwith Audited Accounts under sub-section (5) of Section 40 of the National Housing Bank Act, 1987.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India (Part I & II), Mumbai, for the year 2017-2018, alongwith Audited Accounts.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy of the Annual Accounts (Hindi and English versions) of the Insurance Regulatory and Development Authority of India, Hyderabad, for the year 2017-2018, together with Audit Report thereon.
- (25) A copy of the Notification No. G.S.R.809(E) (Hindi and English versions) published in Gazette of India dated 24th August, 2018 making certain amendments in Notification No. G.S.R.15(E) dated 9th January, 2007 under sub-section (3) of Section 36 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993.
- (26) A copy each of the following Notifications (Hindi and English versions) under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-
 - (i) Notification No. F. No. IRDAI/RI/1/152/2019 published in Gazette of India dated 16th January, 2019 making the notification regarding "Obligatory Cession for the financial year 2018-19".

- (ii) The Insurance Regulatory and Development Authority of India (Reinsurance) Regulations, 2018 published in Notification No. F. No. IRDAI/Reg/4/151/2018 in Gazette of India dated 5th December, 2018.
- (27) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-
 - (i) G.S.R.1244(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to extend the time period specified in Notification No. 31/2018-CT dated 06.08.2018 for availing the special procedure for completing migration of taxpayers who received provisional IDs but could not complete the migration process.
 - (ii) G.S.R.1245(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to extend the time limit for furnishing the return in FORM GSTR-3B for the newly migrated taxpayers.
 - (iii) G.S.R.1246(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to extend the time limit for furnishing the return in FORM GSTR-3B for the newly migrated taxpayers.
 - (iv) G.S.R.1247(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to extend the time limit for furnishing the return in FORM GSTR-3B for the newly migrated taxpayers.
 - (v) G.S.R.1248(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to extend the time limit for furnishing the details of outward supplies in FORM GSTR-1 for the newly migrated taxpayers.

- (vi) G.S.R.1249(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to extend the time limit for furnishing the details of outward supplies in FORM GSTR-1 for the newly migrated taxpayers.
- (vii) G.S.R.1250(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to exempt supplies made by Government Departments and PSUs to other Government Departments and vice-versa from TDS.
- (viii) The Central Goods and Service Tax (Fourteenth Amendment) Rules, 2018 published in Notification No. G.S.R.1251(E) in Gazette of India dated 31st December, 2018, together with an explanatory memorandum.
- (ix) G.S.R.1252(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to fully waive the amount of late fees leviable on account of delayed furnishing of FORM GSTR-1 for the period July, 2017 to September, 2018 in specified cases.
- (x) G.S.R.1253(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to specify the late fee payable for delayed filing of FORM GSTR-3B and fully waive the amount of late fees leviable on account of delayed furnishing of FORM GSTR-3B for the period July, 2017 to September, 2018 in specified cases.
- (xi) G.S.R.1254(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to fully waive the amount of late fees leviable on account of delayed furnishing of FORM GSTR-4 for the period July, 2017 to September, 2018.

- (xii) G.S.R.1255(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to extend the due date for furnishing FORM ITC-04 for the period from July, 2017 to December, 2018 till 31.03.2019.
- (xiii) G.S.R.1283(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to amend Notification No. 2/2017 - Central Taxes dated 19.06.2017.
- (xiv) S.O.6109(E) published in Gazette of India dated 11th December, 2018, together with an explanatory memorandum removing difficulty order regarding extension of due date for filing of Annual return (in FORMs GSTR-9, GSTR-9A and GSTR-9C) for FY 2017-18 till 31st March, 2019.
- (xv) S.O.6428(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to extend the due date for availing ITC on the invoices or debit notes relating to such invoices issued during the FY 2017-18.
- (xvi) S.O.6429(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to amend Removal of Difficulty Order No. 1/2018 dated 11.12.2018 so as to extend the due date for furnishing of annual returns in FORM GSTR-9, FORM GSTR-9A and reconciliation statement in FORM GSTR-9C for the FY 2017-2018 till 30.06.2019.
- (xvii) S.O.6430(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to extend the due date for furnishing the statement in FORM GSTR-8 by e-commerce companies for the months of October to December, 2018 till 31.01.2019.
- (xviii) G.S.R.33(E) published in Gazette of India dated 15th January, 2019, together with an explanatory memorandum seeking to amend

- Notification No. 48/2017 to amend the meaning of Advance Authorisation.
- (xix) G.S.R.1261(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to further amend notification No. 1/2017-Central Tax (Rate) dated 28.06.2017 to change GST rates on goods as per recommendations of the GST Council in its 31st meeting.
- (xx) G.S.R.1262(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to further amend notification No. 2/2017-Central Tax (Rate) dated 28.06.2017 to exempt GST on goods as per recommendations of the GST Council in its 31st meeting.
- (xxi) G.S.R.1263(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to exempt the intrastate supply of gold when supplied by Nominated Agency under the scheme for "Export against supply by nominated agencies" to registered persons, subject to export of jewelry made out of such gold within a period of 90 (ninety) days and other specified conditions.
- (xxii) G.S.R.1271(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to amend notification No. 11/2017-Central Tax (Rate) dated 28.06.2017 so as to change CGST rates on certain services as recommended by Goods and Services Tax Council in its 31st meeting held on 22.12.2018.
- (xxiii) G.S.R.1272(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to amend notification No. 12/2017-Central Tax (Rate) dated 28.06.2017 so as to exempt certain services as recommended by Goods and Services Tax Council in its 31st meeting held on 22.12.2018.

- (xxiv) G.S.R.1273(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to amend notification No. 13/2017-Central Tax (Rate) dated 28.06.2017 so as to specify certain services to be taxed under Reverse Charge Mechanism (RCM) as recommended by Goods and Services Tax Council in its 31st meeting held on 22.12.2018.
- (xxv) G.S.R.1274(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to insert explanation in notification No. 11/2017-Central Tax (Rate), Sl. No. 9 (vi) dated 28.06.2017, clarifying scope thereof in exercise of powers conferred under section 11 (3) of CGST Act, 2017.
- (28) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Integrated Goods and Service Tax Act, 2017:-
 - (i) G.S.R.1256(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum Seeking to amend the IGST Rules, 2017 so as to notify the rules for determination of place of supply in case of inter-State supply under sections 10(2), 12(3), 12(7), 12(11) and 13(7) of the IGST Act, 2017.
 - (ii) G.S.R.1264(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to further amend notification No. 1/2017- Integrated Tax (Rate) dated 28.06.2017 to change GST rates on goods as per recommendations of the GST Council in its 31st meeting.
 - (iii) G.S.R.1265(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to further amend notification No. 2/2017-Central Tax (Rate) dated

- 28.06.2017 to exempt GST on goods as per recommendations of the GST Council in its 31^{st} meeting.
- (iv) G.S.R.1266(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to exempt the inter-state supply of gold when supplied by Nominated Agency under the scheme for "Export against supply by nominated agencies" to registered persons, subject to export of jewellery made out of such gold within a period of 90 (ninety) days and other specified conditions.
- (v) G.S.R.1275(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to amend notification No. 8/2017-Integrated Tax (Rate) dated 28.06.2017 so as to change IGST rates of certain services as recommended by Goods and Services Tax Council in its 31st meeting held on 22.12.2018.
- (vi) G.S.R.1276(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to amend notification No. 9/2017- Integrated Tax (Rate) dated 28.06.2017 so as to exempt certain services as recommended by Goods and Services Tax Council in its 31st meeting held on 22.12.2018.
- (vii) G.S.R.1277(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to amend notification No. 10/2017-Iintegrated Tax (Rate) dated 28.06.2017 so as to specify certain services to be taxed under Reverse Charge Mechanism (RCM) as recommended by Goods and Services Tax Council in its 31st meeting held on 22.12.2018.

- (viii) G.S.R.1278(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum Seeking to insert explanation in notification No. 8/2017-Integrated Tax (Rate), Sl. No. 9 (vi) dated 28.06.2017, clarifying scope thereof in exercise of powers conferred under section 6(3) of IGST Act, 2017.
- (29) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Union Territory Goods and Service Tax Act, 2017:-
 - (i) G.S.R.1267(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to further amend notification No. 1/2017- Union Territory Tax (Rate) dated 28.06.2017 to change GST rates on goods as per recommendations of the GST Council in its 31st meeting.
 - (ii) G.S.R.1268(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to further amend notification No. 2/2017- Union Territory Tax (Rate) dated 28.06.2017 to exempt GST on goods as per recommendations of the GST Council in its 31st meeting.
 - (iii) G.S.R.1269(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to exempt the intra-state supply of gold in the Union Territory Tax (Rate) when supplied by Nominated Agency under the scheme for "Export against supply by nominated agencies" to registered persons, subject to export of jewellery made out of such gold within a period of 90 (ninety) days and other specified conditions.
 - (iv) G.S.R.1279(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to amend notification No. 11/2017-Union Territory Tax (Rate) dated 28.06.2017 so as to exempt UTGST rates of certain services as recommended by

- Goods and Services Tax Council in its 31st meeting held on 22.12.2018.
- (v) G.S.R.1280(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to amend notification No. 12/2017- Union Territory Tax (Rate) dated 28.06.2017 so as to exempt certain services as recommended by goods and Services Tax Council in its 31st meeting held on 22.12.2018.
- (vi) G.S.R.1281(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to amend notification No. 13/2017- Union territory Tax (Rate) dated 28.06.2017 so as to specify certain services to be taxed under Reverse Charge Mechanism (RCM) as recommended by Goods and Services Tax Council in its 31st meeting held on 22.12.2018.
- (vii) G.S.R.1282(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to insert explanation in notification No. 11/2017-Union Territory Tax (Rate), Sl. No. 9 (vi) dated 28.06.2017, clarifying scope thereof in exercise of powers conferred under section 8(3) of UTGST Act, 2017.
- (30) A copy of the Prevention of Money-laundering (Restoration of Confiscated Property) Amendment Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R. 23(E) in Gazette of India dated 11th January, 2019 under Section 74 of the Prevention of Money Laundering Act, 2002.
- (31) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
 - (i) G.S.R.1270(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to amend notification No. 296/76 dated 02.08.1976 to exempt temporary

- importation of private road vehicles from IGST and compensation cess.
- (ii) G.S.R.1257(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to amend notification No. 46/2011-Customs dated 01.06.2011 so as to deepen tariff concessions in respect of specified goods when imported from ASEAN as per the India-ASEAN Free Trade Agreement *w.e.f.* 01.01.2019.
- (iii) G.S.R.1258(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to amend notification No. 152/2009-Customs dated 31.12.2009 so as to deepen tariff concessions in respect of specified goods imported from Korea RP as per the India-Korea Comprehensive Economic Partnership Agreement (CEPA) *w.e.f.* 01.01.2019.
- (iv) G.S.R.1259(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to amend notification No. 53/2011-Customs dated 01.07.2011 so as to deeper tariff concessions in respect of specified goods imported from Malaysia as per the India-Malaysia Comprehensive Economic Cooperation Agreement (IMCECA) *w.e.f.* 01.01.2019.
- (v) G.S.R.1260(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum seeking to further amend Notification No. 69/2011-Customs, dated 29th July, 2011 so as to deepen the concessional rate of basic customs duty in respect of tariff item 8708 40 00 [gear box and parts thereof, of specified motor vehicles], *w.e.f.* 1st of January, 2019, when imported as per the India-Japan Comprehensive Economic Partnership Agreement (IJCEPA).

- (vi) G.S.R.60(E) published in Gazette of India dated 29th January, 2019, together with an explanatory memorandum making certain amendments in the Notification No. 57/2017-Cus., dated 30th June, 2017.
- (vii) G.S.R.61(E) published in Gazette of India dated 29th January, 2019, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017-Cus.(N.T.), dated 30th June, 2017.
- (viii) G.S.R.18(E) published in Gazette of India dated 10th January, 2019, together with an explanatory memorandum making certain amendments in the notifications, mentioned therein.
- (ix) G.S.R.4(E) published in Gazette of India dated 3rd January, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 208/1977-Cus.(N.T.), dated 1st October, 1977.
- (x) S.O.6189(E) published in Gazette of India dated 14th December, 2018, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Gold, Silver and Areca Nuts based on international prices.
- (xi) Notification No. 99/2018-Customs (N.T.) dated 20th December, 2018, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xii) S.O.6407(E) published in Gazette of India dated 31st December, 2018, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Gold, Silver and Areca Nuts based on international prices.

- (xiii) Notification No. 02/2019-Customs (N.T.) dated 3rd January, 2019, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xiv) Notification No. 03/2019-Customs (N.T.) dated 11th January, 2019, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xv) S.O.302(E) published in Gazette of India dated 15th January, 2019, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Gold, Silver and Areca Nuts based on international prices.
- (xvi) Notification No. 05/2019-Customs (N.T.) dated 17th January, 2019, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (32) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-
 - (i) G.S.R.45(E) published in Gazette of India dated 24th January, 2019, together with an explanatory memorandum seeking to rescind notification No. 11/2014-customs (ADD) dated 11th march, 2014, in pursuance of sunset review final findings investigation by the Designated Authority.
 - (ii) G.S.R.46(E) published in Gazette of India dated 24th January, 2019, together with an explanatory memorandum seeking to impose

- definitive anti-dumping duty for five years on 'Metaphenylene Diamine' originating in or exported from China PR, in pursuance of sunset review final findings investigation by the Designated Authority.
- (iii) G.S.R.52(E) published in Gazette of India dated 28th January, 2019, together with an explanatory memorandum seeking to impose definitive anti-dumping duty eighteen months on imports of 'Fluoroelastomers' (FKM) originating in or exported from People's Republic of china in pursuance of final findings investigation by the Designated Authority.
- (iv) G.S.R.8(E) published in Gazette of India dated 4th January, 2019, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of 'Methylene Chloride' originating in or exported from European Union and United States of America, in pursuance of sunset review final findings investigation by the Designated Authority.
- (v) G.S.R.31(E) published in Gazette of India dated 15th January, 2019, together with an explanatory memorandum Seeking to rescind Notification Nos. 30/2018-Customs (ADD) and 31/2018-Customs (ADD) both dated 30th May, 2018 to terminate provisional assessment of all imports of "jute products viz Jute Yarn/Twine (multiple folded/cabled and single), Hessian fabric and Jute Sacking bags", originating in or exported from Bangladesh or Nepal by M/s. Janata Jute Mills Ltd. (Producer), M/s. Aman Jute Fibrous Ltd. (Producer) and M/s IB Jute Corporation (Exporter/Trader) into India.
- (vi) G.S.R.32(E) published in Gazette of India dated 15th January, 2019, together with an explanatory memorandum seeking to further amend notification No. 1/2017-Customs (ADD), dated the 5th January, 2017 to prescribe Anti-Dumping Duty, on imports of "Jute Sacking bags"

originating in or exported from Bangladesh by M/s. Janata Jute Mills Ltd. (Producer) and imports of "Jute Yarn/Twine (multiple folded/cabled and single), Hessian fabric and Jute Sacking bags", originating in or exported from Nepal or Bangladesh by M/s. Aman Jute Fibrous Ltd. (Producer) and M/s IB Jute corporation (Exporter/Trader) into India.

- (33) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 2017-2018.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2017-2018.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Pharmacopoeia

- Commission, Ghaziabad, for the year 2017-2018.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) A copy of the Food Safety and Standards (Advertising and Claims) Regulations, 2018 (Hindi and English versions) published in Notification No. F. No. 1-94/FSSAI/SP (Claims and Advertisements)/2017 in Gazette of India dated 20th November, 2018 under Section 93 of the Food Safety and Standards Act, 2006.
- (40) A copy each of the following Notifications (Hindi and English versions) under Section 38 of the Drugs and Cosmetics Act, 1940:-
 - (i) The Drugs and Cosmetics (Second Amendment) Rules, 2018 published in Notification No. G.S.R.277(E) in Gazette of India dated 23rd March, 2018.
 - (ii) The Medical Devices (Amendment) Rules, 2018 published in Notification No. G.S.R.729(E) in Gazette of India dated 1st August, 2018.
 - (iii) The Drugs and Cosmetics (Seventh Amendment) Rules, 2018 published in Notification No. G.S.R.795(E) in Gazette of India dated 21st August, 2018.
 - (iv) The Drugs and Cosmetics (Amendment) Rules, 2019 published in Notification No. G.S.R.19(E) in Gazette of India dated 10th January, 2019.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 2017-2018.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 2017-2018.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) A copy each of the following Annual Reports (Hindi and English versions) for the year 2017-2018 alongwith Audited Accounts in respect of the following centres:-
 - (i) Population Research Centre (Centre for Research in Rural and Industrial Development), Chandigarh.
 - (ii) Population Research Centre (Institute of Economic Growth), Delhi.
 - (iii) Population Research Centre, (Gokhale Institute of Politics and Economics), Pune.
 - (iv) Population Research Centre (The Gandhigram Institute of Rural Health and Family Welfare Trust), Gandhigram.
 - (v) Population Research Centre (Gauhati University), Guwahati.
 - (vi) Population Research Centre (University of Kerala), Thiruvananthapuram.
 - (vii) Population Research Centre (Department of Economics, University of Lucknow), Lucknow
 - (viii) Population Research Centre (Himachal Pradesh University), Shimla.
 - (ix) Population Research Centre (Department of Statistics, Maharaja Syajirao University of Baroda), Vadodara.
 - (x) Population Research Centre (Panjab University), Chandigarh.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech

and Hearing, Mysore, for the year 2017-2018.

- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chittaranjan National Cancer Institute, Kolkata, for the year 2017-2018.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.

4. Statement by Minister

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Water Resources, River Development and Ganga Rejuvenation on behalf of the Minister of State (Independent Charge) of the Ministry of Power; and Minister of State (Independent Charge) of the Ministry of New and Renewable Energy laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 29th Report of the Standing Committee on Energy on Action Taken by the Government on the recommendations contained in 26th Report of the Committee on Demands for Grants (2017-18) pertaining to the Ministry of Power.

*12.12 P.M.

5. Submission by Members

Prof. Saugata Roy and Shri Mallikarjun Kharge made submission regarding Rafale deal.

[%]Shri Narendra Singh Tomar responded.

^{*}Smt. Nirmala Sitharaman also responded.

^{*}From 12.03 P.M. to 12.42 P.M., Members raised matters of urgent public importance.

⁹Minister of Rural Development; Minster of Panchayati Raj; Minster of Mines; and Minister of Parliamentary Affairs.

[#]Minister of Defence.

12.42 P.M.

6. (i) The Interim Budget-2019-20; (ii) Demands for Grants on Account-2019-20; and (iii) Supplementary Demands for Grants-2018-19

Time Allotted: 8 hrs. Time Taken: 1 Hrs. 46 Mts. Balance: 6 hrs. 14 Mts.

Combined discussion on the following items of Business was taken up together:-

- (i) The Interim Budget for 2019-2020.
- (ii) Demands for Grants on Account for 2019-20, in respect of Demand Nos. 1 to 36, 39 to 62, 64 to 70, 72 to 74, 76 to 78 and 80 to 99.
- (iii) Supplementary Demands for Grants—Third Batch Nos. 1 to 5, 7 to 16, 18 to 20, 24 to 27, 29, 31, 34 to 36, 42 to 46, 48 to 51, 53 to 62, 64 to 67, 72 to 74, 77, 80 to 82, 84 to 94 and 96 to 99 in respect of Budget for 2018-19.

The Chair made the following observation:-

"Hon. Members present in the House whose cut motions to the Demands for Grants on Account have been circulated may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating both the name of the Ministry and the serial number of the cut motions they would like to move. Only those cut motions, slips in respect of which are received at the Table, will be treated as moved.

A list showing the serial numbers of cut motions treated as moved will be put up on the Notice Board shortly thereafter. In case, there is any discrepancy in the list, Hon'ble Member may kindly bring it to the notice of the Officer at the Table immediately."

No cut motions were moved.

The following members took part in the combined debate:-

1* Shri Tathagata Satpathy

(Lok Sabha adjourned at 12.59 P.M. and re-assembled at 2.04 P.M.)

2.04 P.M.

- 2. Shri Anurag Singh Thakur
- 3. Shri Venkatesh Babu T.G.
- 4. Shri Dushyant Chautala

The discussion was not concluded.

^{*}He resumed his speech after the House re-assembled.

3.34 P.M.

7. Motion

Shri Rattan Lal Kataria moved the following motion :-

"That this House do agree with the Forty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 7^{th} February, 2019."

The motion was adopted.

3.35 P.M.

8. Private Members' Bills- Introduced

- 1. The Women and Girl Child (Prevention of Atrocities) Bill, 2018 by Dr. Udit Raj, M.P.
- 2. The Constitution (Amendment) Bill, 2018 (Amendment of article 16 and Ninth Schedule) by Shri Vinod Kumar Boianapalli, M.P.
- 3. The Constitution (Amendment) Bill, 2018 (Amendment of article 51A) by Shri Nishikant Dubey, M.P.
- 4. The Constitution (Amendment) Bill, 2018 (Insertion of new articles 121A and 211A) by Shri Nishikant Dubey, M.P.
- 5. The Merchant Shipping (Amendment) Bill, 2018 (Amendment of section 88, etc.). by Dr. A. Sampath, M.P.
- 6. The Constitution (Amendment) Bill, 2018 (Insertion of new article 16A) by Shri Dushvant Chautala, M.P.
- 7. The Fake News (Prohibition) Bill, 2019 by Shri Tej Pratap Singh Yadav, M.P.
- 8. The Constitution (Amendment) Bill, 2018 (Amendment of articles 15 and 16) by Shri Bhairon Prasad Mishra, M.P.
- 9. The Heritage Cities and Sites (Conservation and Development) Bill, 2018 by Shri Bhairon Prasad Mishra, M.P.
- 10. The Protection of Women from Domestic Violence (Amendment) Bill, 2018 (Amendment of section 5, etc.) by Shri Vinod Kumar Boianapalli, M.P.
- 11. The Criminal Law (Amendment) Bill, 2018 (Substitution of new section for section 497, etc.) by Shri Vinod Kumar Boianapalli, M.P.
- 12. The National Commission for Immigration Reform Bill, 2018 by Shri Gaurav Gogoi, M.P.

- 13. The Maintenance of Religious Harmony Bill, 2018 by Shri Gaurav Gogoi, M.P.
- 14. The Environment Protection (Management of Landfill Sites and Control of non-Biodegradable Garbage) Bill, 2019 by Shri Nishikant Dubey, M.P.
- 15. The Payment of Subsistence Allowance to Farmers and Agricultural Labourers Bill, 2018 by Dr. Udit Rai, M.P.
- 16. The Victims of Natural Calamities (Rehabilitation and Financial Assistance) Bill, 2018 by Dr. Udit Raj, M.P.
- 17. The Right to Work Bill, 2018 by Dr. Udit Raj, M.P.
- 18. The Protection of Rights of Wrongful Convicts Bill, 2018 by Dr. Kirit Premiibhai Solanki, M.P.
- 19. The Constitution (Amendment) Bill, 2019 (Insertion of new article 85A) by Shri Nishikant Dubey, M.P.
- 20. The Forest Conservation (Amendment) Bill, 2018 (Amendment of sections 2 and 3) by Dr. Shrikant Eknath Shinde, M.P.
- 21. The Commission for Equitable Distribution of Benefits of Reservation to Scheduled Tribes Bill, 2019 by Dr. Prabhas Kumar Singh, M.P.
- 22. The High Court of Orissa (Establishment of a Permanent Bench at Bargarh) Bill, 2019 by Dr. Prabhas Kumar Singh, M.P.
- 23. The Rickshaw Puller and Road Side Mechanics (Freedom to Earn Livelihood) Bill, 2019 by Shri Gopal Chinayya Shetty, M.P.
- 24. The Children Pavement Dwellers and Sex Workers (Prevention of Abuse and Welfare Measures) Bill, 2019 by Shri Gopal Chinayya Shetty, M.P.
- 25. The National Commission for Female Farmers Bill, 2019 by Shri R. Dhruvanarayana, M.P.
- 26. The Prohibition of Employment as Manual Scavengers and their Rehabilitation (Amendment) Bill, 2019 (Amendment of section 2, etc.) by Dr. Kirit Premjibhai Solanki, M.P.
- 27. The National Board for Creation of Small States Bill, 2019 by Shri Kunwar Pushpendra Singh Chandel, M.P.
- 28. The Prohibition of Child Marriage (Amendment) Bill, 2019 (Amendment of section 11) by Shri Kunwar Pushpendra Singh Chandel, M.P.
- 29. The Right to Information (Amendment) Bill, 2019 (Amendment of section 19) by Shri Kunwar Pushpendra Singh Chandel, M.P.

4.01 P.M.

9. Private Members' Bill – Under Consideration

The Tourism Promotion Corporation of India Bill, 2015

Further discussion on the motion for consideration of the Bill moved by Shri Nishikant Dubey on 28 December, 2018, continued.

Shri Nishikant Dubey resumed his speech.

The following members took part in the debate:-

- 1. Shri Anurag Singh Thakur
- 2. Shri Bhairon Prasad Mishra
- 3. Shri Nihal Chand Chauhan
- 4. Shri Kunwar Pushpendra Singh Chandel (speech unfinished)

The discussion was not concluded.

6.05 P.M.

(Lok Sabha adjourned till 11.00 A.M., Monday, the 11th February, 2019.)

SNEHLATA SHRIVASTAVA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, February 11, 2019/Magha 22, 1940 (Saka)

No. 329

11.00 A.M.

1. Starred Questions

Starred Question No. 101 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.09 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 102–120 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1151–1166 and 1168–1380 were laid on the Table. Unstarred Question No. 1167 was deleted due to passing away of Shri Ladu Kishore Swain, a sitting member of the Lok Sabha.

12.00 Noon

3. Announcement by the Speaker

The Speaker made the following announcement:-

"Hon'ble Members, I have to inform the House that a function to unveil the portrait of Bharat Ratna Shri Atal Bihari Vajpayee, former Prime Minister of India will be held tomorrow at 1000 hours in the Central Hall, Parliament House.

Hon'ble President of India would be unveiling the portrait and addressing the distinguished gathering. The Leaders of Parties have been formally invited to the function and a formal invite for Hon'ble Members has also been extended through Bulletin Part II.

All the Members are requested to attend the function and be seated in Central Hall by 0945 hours."

12.01 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the following papers (Hindi and English versions) under Clause 6 of Article 338A of the Constitution:-
 - (i) A copy of the Annual Report of the National Commission for Scheduled Tribes, New Delhi, for the year 2014-2015.
 - (ii) Action Taken Memorandum on the recommendations contained in the Annual Report of the National Commission for Scheduled Tribes, New Delhi, for the year 2014-2015.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Oil Industry Development Board, New Delhi, for the year 2017-2018.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-
 - (i) The Petroleum and Natural Gas Regulatory Board (Levy of Fee and Other Charges) Amendment Regulations, 2018 published in Notification No. PNGRB/F&C/Amendment PNGRB Regulations in Gazette of India dated 8th January, 2019.

- (ii) The Petroleum and Natural Gas Regulatory Board (Determination of Petroleum and Petroleum Products Pipeline Transportation Tariff)

 Amendment Regulations, 2018 published in Notification No. PNGRB/M(C)/62/2018 in Gazette of India dated 19th December, 2018.
- (6) A copy of the First Statutes of the Indian Institute of Petroleum and Energy, 2018 (Hindi and English versions) published in Notification No. G.S.R.1216(E) in Gazette of India dated 18th December, 2018 under Section 33 of the Indian Institute of Petroleum and Energy Act, 2017.
- (7) A copy of the Notification No. S.O.6362(E) (Hindi and English versions) published in Gazette of India dated 28th December, 2018 adding the "33 Chemical Fertilizers Industry" to the First Schedule to the Industrial Disputes Act, 1947 for declaring the "Chemical Fertilizers Industry" as public utility services under subsection (5) of Section 38 of the said Act.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sahitya Akademi, New Delhi, for the year 2017-2018.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Kolkata, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Museum, Kolkata, for the year 2016-2017.

- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the West Zone Cultural Centre, Udaipur, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the West Zone Cultural Centre, Udaipur, for the year 2017-2018.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Culture Fund, for the years 2015-2016 and 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Culture Fund, for the years 2015-2016 and 2016-2017.
- (15) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Kolkata, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Science Museums, Kolkata, for the year 2017-2018.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Namgyal Institute of Tibetology, Gangtok, for the year 2016-2017,

- alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Namgyal Institute of Tibetology, Gangtok, for the year 2016-2017.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Kochi, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Kochi, for the year 2017-2018, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Coir Board, Kochi, for the year 2017-2018.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Semiconductor Integrated Circuit Layout Design Registry, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Semiconductor Integrated Circuit Layout Design Registry, New Delhi, for the year 2017-2018.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy each of the following Notifications (Hindi and English versions) under sub-section (8) of Section 18 of the Explosives Act, 1884:-
 - (i) The Explosives (Amendment) Rules, 2019 published in Notification No. G.S.R.17(E) in Gazette of India dated 9th January, 2019.

- (ii) The Gas Cylinders (Amendment) Rules, 2019 published in Notification No. G.S.R.44(E) in Gazette of India dated 24th January, 2019.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2016-2017.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science, Bangalore, for the year 2017-2018.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Association of Indian Universities, New Delhi, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Association of Indian Universities, New Delhi, for the year 2017-

- 2018, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Association of Indian Universities, New Delhi, for the year 2017-2018.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Patna, Bhilai, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Patna, Bhilai, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Patna, Bhilai, for the year 2016-2017.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Dharwad, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Dharwad, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Patna, Dharwad, for the year 2016-2017.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Odisha Madhyamik Shiksha Mission, Bhubaneswar, for the year

2016-2017.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Odisha Madhyamik Shiksha Mission, Bhubaneswar, for the year 2016-2017, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Odisha Madhyamik Shiksha Mission, Bhubaneswar, for the year 2016-2017.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior, for the year 2016-2017.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government

- of the working of the Jawaharlal Nehru University, New Delhi, for the year 2017-2018.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Educational Research and Training, New Delhi, for the year 2017-2018.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Sikkim, South Sikkim, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Sikkim, South Sikkim, for the year 2016-2017.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Uttarakhand, Dehradun, for the years 2013-2014, 2014-2015 and 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Uttarakhand, Dehradun, for the years 2013-2014, 2014-2015 and 2016-2017.

- (46) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2017-2018.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Manipur, Imphal, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Manipur, Imphal, for the year 2016-2017.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Berhampur, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Berhampur, for the year 2016-2017.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying

- the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Meghalaya, Shillong, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Meghalaya, Shillong, for the year 2017-2018.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Shastri Indo-Canadian Institute, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shastri Indo-Canadian Institute, New Delhi, for the year 2017-2018.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Auroville Foundation, Auroville, for the year 2017-2018.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Chandigarh, for the year 2017-2018, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Chandigarh, for the year 2017-2018.
- (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Kolkata, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Kolkata, for the year 2017-2018.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Bhopal, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Bhopal, for the year 2017-2018.
- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the Haryana School Shiksha Pariyojna Parishad (Sarva Shiksha Abhiyan), Panchkula, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Haryana School Shiksha Pariyojna Parishad (Sarva Shiksha Abhiyan), Panchkula, for the year 2014-

2015.

- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Goa, Alto Porvorim, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Goa, Alto Porvorim, for the year 2016-2017.
- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2017-2018.
- (70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Andhra Pradesh, Vijayawada, for the years 2014-2015, 2015-2016 and 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Andhra Pradesh, Vijayawada, for the years 2014-2015, 2015-2016 and 2016-2017.

- (72) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (71) above.
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 2017-2018.
- (74) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.
- (75) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Tibetan Schools Administration, Delhi, for the year 2017-2018.
- (76) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (75) above.
- (77) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Indian Institute of Science Education and Research, Pune, for the year 2017-2018.
- (78) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (77) above.
- (79) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Karnataka, Kalaburagi, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Karnataka, Kalaburagi, for the year 2017-2018, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Karnataka, Kalaburagi, for the year 2017-2018.
- (80) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (79) above.
- (81) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2017-2018.
- (82) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (81) above.
- (83) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Bhopal, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Bhopal, for the year 2017-2018, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Bhopal, for the year 2017-2018.
- (84) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (83) above.
- (85) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kerala, Kasaragod, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Kerala, Kasaragod, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Kerala, Kasaragod, for the year 2017-2018.
- (86) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (85) above.
- (87) A copy of the Annual Accounts (Hindi and English versions) of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2017-2018, together with Audit Report thereon.
- (88) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (87) above.
- (89) A copy of the Annual Accounts (Hindi and English versions) of the Central University of South Bihar, Patna, for the year 2017-2018, together with Audit Report thereon.
- (90) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (89) above.
- (91) A copy of the Annual Accounts (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2017-2018, together with Audit Report thereon.

- (92) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (91) above.
- (93) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Hyderabad, Hyderabad, for the year 2017-2018.
- (94) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (93) above.
- (95) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Technology, Kokrajhar, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Technology, Kokrajhar, for the year 2017-2018.
- (96) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (95) above.
- (97) A copy of the Notification No. F. No. NCTE-REGL 012/16/2018 (Hindi and English versions) published in Gazette of India dated 29th June, 2018, making certain amendments in the Notification No. F. N. 61-03/20/2010/NCTE/(N&S) dated 29th June, 2018 issued under sub-section (1) of Section 23 of the Right of Children to Free and Compulsory Education Act, 2009.
- (98) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kurnool, for the year 2016-2017, alongwith Audited

Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Information Technology, Design and Manufacturing, Kurnool, for the year 2016-2017.
- (99) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (98) above.
- (100) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Uttarakhand, Dehradun, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Uttarakhand, Dehradun, for the year 2016-2017.
- (101) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (100) above.

5. Statements of Committee on Estimates

Dr. Murli Manohar Joshi laid the Statements (Hindi and English versions) showing further Action Taken by the Government on the Observations/ Recommendations contained in the following Reports:-

- (1) Third Report (16th Lok Sabha) on Action Taken by Government on the Observations/Recommendations contained in the Thirty-sixth Report (15th Lok Sabha) on the subject 'National Afforestation Programme' pertaining to the Ministry of Environment, Forests and Climate Change.
- (2) Sixteenth Report (16th Lok Sabha) on Action Taken by Government on the Observations/Recommendations contained in the Second Report (16th Lok Sabha) on the subject 'Evaluation of Rural Drinking Water Programmes' pertaining to the Ministry of Drinking Water and Sanitation.

- (3) Seventeenth Report (16th Lok Sabha) on Action Taken by Government on the Observations/Recommendations contained in the Eighth Report (16th Lok Sabha) on the subject 'Review of Sanitation Programme' pertaining to the Ministry of Drinking Water and Sanitation.
- (4) Twenty-fifth Report (16th Lok Sabha) on Action Taken by Government on the Observations/Recommendations contained in the Eighteenth Report (16th Lok Sabha) on the subject 'Panchayati Raj' pertaining to the Ministry of Panchayati Raj.

6. Statements of Committee on Public Undertakings

Shri Shanta Kumar laid on the Table the following Statements (Hindi and English versions) showing Action Taken by the Government in respect of observations/recommendations contained in Chapters I and V of Reports of the Committee on Public Undertakings:-

- (1) First Report (16th Lok Sabha) of the Committee on Public Undertakings on action taken by the Government on the Observations/Recommendations contained in 29th Report (15th Lok Sabha) on 'Food Corporation of India partially based on C&AG Report No. 7 of 2013 (Performance Audit) on Storage Management and Movement of Foodgrains in Food Corporation of India'.
- (2) Second Report (16th Lok Sabha) of the Committee on Public Undertakings on action taken by the Government on the Observations/Recommendations contained in 28th Report (15th Lok Sabha) on 'Purchase of Condensate at Crude Oil Price by ONGC based on Audit Para No. 13.5.1 of C&AG Report No. 9 of 2009-10'.
- (3) Third Report (16th Lok Sabha) of the Committee on Public Undertakings on action taken by the Government on the Recommendations contained in 26th Report (15th Lok Sabha) on 'Bharat Electronics Limited'.

- (4) Seventh Report (16th Lok Sabha) of the Committee on Public Undertakings on action taken by the Government on the Recommendations contained in 27th Report (15th Lok Sabha) on 'Joint Venture Operations of ONGC Videsh Limited based on Audit Report No. 28 of 2010-11 (Performance Audit)'.
- (5) Tenth Report (16th Lok Sabha) of the Committee on Public Undertakings on action taken by the Government on the Recommendations contained in Sixth Report (16th Lok Sabha) on 'Bharatiya Nabhikiya Vidyut Nigam Limited (BHAVINI)'.
- (6) Thirteenth Report (16th Lok Sabha) of the Committee on Public Undertakings on action taken by the Government on the Recommendations contained in Fourth Report (16th Lok Sabha) on 'Coal India Limited (CIL)'.
- (7) Sixteenth Report (16th Lok Sabha) of the Committee on Public Undertakings on action taken by the Government on the Recommendations contained in Ninth Report (16th Lok Sabha) on 'Hindustan Organic Chemicals Limited (HOCL)'.
- (8) Seventeenth Report (16th Lok Sabha) of the Committee on Public Undertakings on action taken by the Government on the Recommendations contained in Twelfth Report (16th Lok Sabha) on 'National Aluminium Corporation Limited (NALCO)'.
- (9) Twenty-first Report (16th Lok Sabha) of the Committee on Public Undertakings on action taken by the Government on the Recommendations contained in Fifteenth Report (16th Lok Sabha) on 'Indian Railways Catering and Tourism Corporation (IRCTC)'.
- (10) Twenty-third Report (16th Lok Sabha) of the Committee on Public Undertakings on action taken by the Government on the Recommendations contained in Eighteenth Report (16th Lok Sabha) on 'Housing and Urban Development Corporation (HUDCO)'.

7. Reports of the Committee on Petitions

Shri Bhagat Singh Koshyari presented the following Reports (Hindi and English versions) of the Committee on Petitions:-

- (1) Sixty-fourth Report on the Representation of Shri Arvind Sawant, M.P., Lok Sabha requesting to review of his case of premature resignation from MTNL and other related issues.
- (2) Sixty-fifth Report on the Representation of Shri Suresh Srivastava forwarded by Shri R. K. Sinha, M.P., Rajya Sabha regarding extensive theft of Motor Vehicles in Delhi.
- (3) Sixty-sixth Report on the Representation of Shri Satish Kumar Singh requesting for his reinstatement in the Central School for Tibetan (CST) functioning under the Central Tibetan Schools Administration (CTSA).
- (4) Sixty-seventh Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (Sixteenth Lok Sabha) in their Fifty-third Report on the Representation of Sarvashri Ram Sharan Kantiwal and Mahender Singh regarding payment of salary to the employees of HMT, Pinjore and to restart its Tractor Unit.

8. Reports of Committee on Subordinate Legislation

Adv. Narendra Keshav Sawaikar presented the following Reports (Hindi and English versions) of the Committee on Subordinate Legislation:-

- (1) The Forty-third Report on the Rules/Regulations governing the implementation of Swachh Bharat Mission Programme in Urban and Rural Areas.
- (2) The Forty-fourth Action Taken Report on Observations/ Recommendations contained in the 28th Report (16th Lok Sabha) of the Committee on the Indian Foreign Service (Recruitment, Cadre, Seniority and Promotion) Rules, 1961 framed under Article 309 of the Constitution.

9. Statement of Standing Committee on Agriculture

Shri Mukesh Rajput laid the Statement (Hindi and English versions) showing further action taken by the Government on 52nd Report on action taken by the Government on the observations/recommendations contained in the 45th Report (Sixteenth Lok Sabha) on the Subject 'Implementation of Scheme for Integrated Cold Chain and Value Addition Infrastructure' of the Ministry of Food Processing Industries.

10. Statements of Standing Committee on Rural Development

- Dr. P. Venugopal laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Rural Development:-
- (1) Action Taken by the Government on the recommendations contained in Chapter-I and final replies included in Chapter-V of the 42nd Report (16th Lok Sabha) on the recommendations of the Committee contained in 32nd Report (16th Lok Sabha) on 'Demands for Grants (2017-18)' in respect of the Department of Rural Development (Ministry of Rural Development).
- (2) Action Taken by the Government on the recommendations contained in Chapter-I and final replies included in Chapter-V of the 49th Report (16th Lok Sabha) on the recommendations of the Committee contained in 39th Report (16th Lok Sabha) on 'Watershed Development Component of Pradhan Mantri Krishi Sinchayee Yojana' in respect of the Department of Land Resources (Ministry of Rural Development).

11. Reports of Standing Committee on Human Resource Development

Shri Bhairon Prasad Mishra laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Human Resource Development:-

- (1) 309th Report on the Action Taken by the Government on the Observations/Recommendations contained in the Three Hundred and Fifth Report on the Demands for Grants (2018-19) of the Department of School Education and Literacy.
- (2) 310th Report on the Functioning of Rashtriya Mahila Kosh.

12. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Power; and Minister of State (Independent Charge) of the Ministry of New and Renewable Energy laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 41st Report of the Standing Committee on Energy on Action Taken by the Government on the recommendations contained in 38th Report of the Committee on Demands for Grants (2018-19) pertaining to the Ministry of Power.
- (2) The Minister of State (Independent Charge) of the Ministry of Tourism laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 195th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2013-14) pertaining to the Ministry of Tourism.
 - (ii) the status of implementation of the recommendations contained in the 222nd Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2015-16) pertaining to the Ministry of Tourism.

- (3) The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Commerce and Industry laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 142nd Report of the Standing Committee on Commerce on Action Taken by the Government on the recommendations/observations contained in 138th Report of the Committee on 'Activities and Functioning of the Spices Board'.
- (4) The Minister of State in the Ministry of Human Resource Development; and Minister of State in the Ministry of Water Resources, River Development and Ganga Rejuvenation on behalf of the Minister of Petroleum and Natural Gas; and Minister of Skill Development and Entrepreneurship laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 7th Report of the Standing Committee on Petroleum & Natural Gas on "Ethanol Blended Petrol and Bio Diesel Policy" pertaining to the Ministry of Petroleum & Natural Gas.

*12.24 P.M.

13. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Vikram Usendi regarding operation of train No. 78818.
- (2) Dr. Udit Raj regarding Post-matric scholarship Scheme.
- (3) Shri Jagdambika Pal regarding compensation to farmers of Siddharthnagar district, Uttar Pradesh.

^{*}From 12.09 P.M. to 12.24 P.M., Members raised matters of urgent public importance.

- (4) Shri Bhairon Prasad Mishra regarding need to desilt Barua and Ohan dams in Banda parliamentary constituency, Uttar Pradesh.
- (5) Shri Anurag Singh Thakur regarding steps to curb road accidents in the country.
- (6) Shri Rajendra Agrawal regarding need to set up CGHS Dispensary in Hapur District, Uttar Pradesh.
- (7) Shri Nishikant Dubey regarding need to address problem of drinking water in Santhal Pargana region of Jharkhand.
- (8) Shri Om Birla regarding abolition or reduction of GST for coaching centres.
- (9) Shri Ram Tahal Choudhary regarding need to re open Kendriya Vidyalaya in Ranchi parliamentary constituency, Jharkhand.
- (10) Shri Janardan Singh Sigriwal regarding treatment facilities in Hospitals under Maharajganj parliamentary constituency, Bihar.
- (11) Shri Shyama Charan Gupta regarding appointment on compassionate ground in Central Government Departments.
- (12) Shri Parvesh Sahib Singh regarding implementation of National Health Protection Scheme in Delhi.
- (13) Shri Laxmi Narayan Yadav regarding non-acceptance of coins by government banks in Sagar parliamentary constituency, Madhya Pradesh.
- (14) Shri Subhash Chandra Baheria regarding need to provide financial assistance to eligible entrepreneurs under Amended Technology Upgradation Funds Scheme.
- (15) Shri D. K. Suresh regarding need to provide special financial package to horticulture farmers of Karnataka.
- (16) Shri B. N. Chandrappa regarding need to provide financial assistance to Karnataka affected by drought.
- (17) Dr. Thokchom Meinya regarding need for withdrawal of citizenship (Amendment) Bill, 2016.

- (18) Shri M. Chandrakasi regarding need to review the decision of NLC India to acquire additional land in Cuddalore district of Tamil Nadu.
- (19) Shri T. G. Venkatesh Babu regarding need to construct Integrated Storm Water Drain Network in Chennai, Tamil Nadu.
- (20) Smt. Aparupa Poddar regarding steps for safety and security in Kolkata Metro.
- (21) Shri Dinesh Trivedi regarding Global Hunger Index and Food security.
- (22) Shri Bhartruhari Mahtab regarding setting up of Integrated Coach Factory for aluminium-bodied trains in Odisha.
- (23) Shri K. Ram Mohan Naidu regarding need to improve railway services in Srikakulam parliamentary constituency, Andhra Pradesh.
- (24) Shri P. K. Biju regarding need to increase amount for Junior Research Fellowship (JRF) by UGC and CSIR.
- (25) Smt. Supriya Sule regarding need to include 'Dhangars' in the list of Scheduled Tribes, provide reservation to denotified Pardhi tribe and accord OBC status to Lingayat community.
- (26) Shri Tej Pratap Singh Yadav regarding compensation to farmers who suffered damage to their crops caused by stray and wild animals in Uttar Pradesh.
- (27) Shri Rajesh Ranjan (Pappu Yadav) regarding need to declare Patna-Lalganj-Champaran road as 'Mahatma Gandhi Path'.

12.25 P.M.

14. (i) The Interim Budget-2019-20; (ii) Demands for Grants on Account-2019-20; and (iii) Supplementary Demands for Grants-2018-19

Time Taken: 7 Hrs. 32 Mts.

Further combined discussion on the following items of Business was taken up together:-

- (i) The Interim Budget for 2019-2020.
- (ii) Demands for Grants on Account for 2019-20, in respect of Demand Nos. 1 to 36, 39 to 62, 64 to 70, 72 to 74, 76 to 78 and 80 to 99.
- (iii) Supplementary Demands for Grants–Third Batch Nos. 1 to 5, 7 to 16, 18 to 20, 24 to 27, 29, 31, 34 to 36, 42 to 46, 48 to 51, 53 to 62, 64 to 67, 72 to 74, 77, 80 to 82, 84 to 94 and 96 to 99 in respect of Budget for 2018-19.

The following members took part in the combined debate:-

- 1. Dr. M. Thambi Durai
- 2. Shri M. Veerappa Moily
- 3[#] Shri Jayant Sinha

(Due to interruptions, Lok Sabha adjourned at 1.43 P.M. and re-assembled at 2.19 P.M.)

2.19 P.M.

- 4* Shri Harishchandra alias Harish Dwivedi
- 5* Smt. Supriya Sule
- 6* Dr. J. Jayavardhan
- 7* Shri K. Ashok Kumar
- 8* Smt. Santosh Ahlawat
- 9* Shri Rajeshbhai Chudasama
- 10* Shri Sharad Tripathi

^{*}He resumed his speech after the House re-assembled.

^{*}Written speeches were laid on the Table.

- 11* Smt. Anju Bala
- 12. Prof. Saugata Roy
- 13* Dr. Kirit P. Solanki
- 14* Shri Vishnu Dayal Ram
- 15* Smt. Jayshreeben Patel
- 16* Shri Nihal Chand Chauhan

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- 17* Shri Ramsinh Rhathwa
- 18* Shri Vinod Kumar Boianapalli
- 19* Shri Rabindra Kumar Jena
- 20. Shri Gajanan Kirtikar
- 21. Shri Jitendra Chaudhury
- 22* Shri Sankar Prasad Datta
- 23. Dr. Kirit Somaiya
- 24* Prof. Chintamani Malviya
- 25* Shri P.K. Biju
- 26* Shri A. Arunmozhithevan
- 27* Shri P. Kumar
- 28* Shri M.B. Rajesh
- 29. Shri A.P. Jithender Reddy
- 30* Shri R. Dhruvanarayana
- 31* Shri M.K. Raghavan
- 32* Shri Sumedhanand Saraswati
- 33* Shri Ram Tahal Choudhary
- 34. Shri H.D. Devegowda
- 35. Shri Madhukarrao Yashwantrao Kukade
- 36* Shri Kapil Moreshwar Patil

^{*}Written speeches were laid on the Table.

- 37* Smt. Rama Devi
- 38* Smt. Ranjanben Bhatt
- 39. Shri Ram Mohan Naidu Kinjarapu

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- 40* Prof. Richard Hay
- 41* Janardan Mishra
- 42* Shri Rattan Lal Kataria
- 43* Shri G. Hari
- 44* Smt. Darshana Jardosh
- 45* Shri Lakhan Lal Sahu
- 46* Dr. Thokchom Meinya
- 47* Dr. Kulamani Samal
- 48. Shri Ram Kumar Sharma
- 49* Shri Sunil Kumar Singh
- 50. Smt. Butta Renuka
- 51. Shri Prem Singh Chandumajra
- 52* Shri Ajay Mishra Teni
- 53* Shri Rodmal Nagar
- 54* Shri V. Sathya Bama
- 55* Shri D.K. Suresh
- 56* Shri Adhalrao Patil Shivaji Rao
- 57. Shri Tej Pratap Singh Yadav
- 58. Shri E.T. Mohammed Basheer
- 59* Shri Anto Antony
- 60* Shri Rahul Shewale
- 61* Shri P.C. Gaddigoudar
- 62* Prof. Dr. Mamtaz Sanghamita
- 63* Dr. Sunil Baliram Gaikwad

^{*}Written speeches were laid on the Table.

64. Kunwar Haribansh Singh

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- 65. Shri Kaushalendra Kumar
- 66* Shri Bhairon Prasad Mishra
- 67* Shri Md. Badaruddoza Khan
- 68* Smt. Aparupa Poddar
- 69* Shri Birendra Kumar Choudhary
- 70* Adv. Joice George
- 71. Shri N.K. Premachandran
- 72. Shri Rajesh Ranjan alias Pappu Yadav
- 73. Shri Asaduddin Owaisi
- 74* Shri S.P. Muddahanumegowda
- 75* Smt. P.K. Sreemathi Teacher
- 76* Smt. Riti Pathak
- 77* Shri Nishikant Dubey
- 78* Shri Jugal Kishore
- 79* Shri Nalin Kumar Kateel
- 80* Shri Ravindra Kumar Pandey
- 81. Shri C.N. Jayadevan
- 82. Shri Bhartruhari Mahtab
- 83. Shri Ramesh Pokhriyal 'Nishank'
- 84* Shri Alok Sanjar
- 85. Dr. Shashi Tharoor
- 86* Shri Konda Vishweshwar Reddy
- 87* Dr. Prabhas Kumar Singh
- 88* Shri Pralhad Venkatesh Joshi
- 89* Shri L.R. Shivarame Gowda
- 90* Shri Rameswar Teli

^{*}Written speeches were laid on the Table.

- 91* Shri Rajan Vichare
- 92* Shri V. Elumalai
- 93* Shri Naranbhai Kachhadiya
- 94* Shri Kunwar Pushpendra Singh Chandel
- 95* Smt. Poonamben Hematbhai Maadam
- 96* Shri Jagdambika Pal
- 97* Shri P.R. Sundaram

Shri Piyush Goyal replied to the combined debate.

The discussion was concluded.

All the Demands for Grants on Account Nos. 1 to 36, 39 to 62, 64 to 70, 72 to 74, 76 to 78 and 80 to 99 in respect of Interim Budget for 2019-20 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed list of Demands for Grants on Account (General) for 2019-20, were voted in full.

All the Supplementary Demands for Grants –Third Batch Nos. 1 to 5, 7 to 16, 18 to 20, 24 to 27, 29, 31, 34 to 36, 42 to 46, 48 to 51, 53 to 62, 64 to 67, 72 to 74, 77, 80 to 82, 84 to 94 and 96 to 99 for 2018-19 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants–Third Batch– for 2018-19, were voted in full.

Government Bill – Introduced

The Appropriation (Vote on Account) Bill, 2019.

^{*}Written speeches were laid on the Table.

16. Government Bill – Passed

The Appropriation (Vote on Account) Bill, 2019

The motion for consideration of the Bill moved by Shri Piyush Goyal was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Piyush Goyal.

The motion was adopted and the Bill was passed.

17. Government Bill – Introduced

The Appropriation Bill, 2019

18. Government Bill – Passed

The Appropriation Bill, 2019

The motion for consideration of the Bill moved by Shri Piyush Goyal was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Piyush Goyal.

The motion was adopted and the Bill was passed.

6.47 P.M.

(Lok Sabha adjourned till 11.00 A.M., Tuesday, the 12th February, 2019.)

SNEHLATA SHRIVASTAVA
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, February 12, 2019/Magha 23, 1940 (Saka)

No. 330

11.00 A.M.

1. Starred Questions

Member in whose name Starred Question No. 121 was listed was absent. However, Minister concerned laid the reply on the Table. Supplementary Questions to Question No. 121 were asked. Starred Question Nos. 122 and 123* were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.23 A.M. and re-assembled at 11.45 A.M.)

11.45 A.M.

Replies to Starred Question Nos. 124–140 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1381–1429 and 1431–1610 were laid on the Table. Unstarred Question No. 1430 was deleted due to passing away of Shri Ladu Kishore Swain, a sitting member of the Lok Sabha. .

^{*}At 11.47 A.M.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2017-2018.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions):-
 - (i) Union Government-Finance Accounts for the year 2017-2018.
 - (ii) Union Government-Appropriation Accounts (Civil) for the year 2017-2018.
 - (iii) Union Government-Appropriation Accounts of the Defence Services for the year 2017-2018.
 - (iv) Union Government-Appropriation Accounts of the Postal Services for the year 2017-2018.
 - (v) Appropriation Accounts of Railways in India for the year 2017-2018 (Part I-Review)
 - (vi) Appropriation Accounts of Railways in India for the year 2017-2018 (Part II-Detailed Appropriation Accounts)
 - (vii) Appropriation Accounts of Railways in India for the year 2017-2018 (Part II-Detailed Appropriation Accounts- Annexure-G)
- (4) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (No. 23 of 2018) (Department of Revenue-Direct Taxes)-Assessment of Assessees in Real Estate Sector, for the year ended March, 2018.
- (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 2 of 2019) (Financial Audit)-Accounts of the Union Government, for the year ended March, 2018.
- (5) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the National Seeds Corporation Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Essential Commodities Act, 1955:-
 - (i) S.O.350(E) published in Gazette of India dated 19th January, 2019, notifying the specifications of the customised fertilizers, mentioned therein, for a period three years from the date of publication of the notification.
 - (ii) S.O.351(E) published in Gazette of India dated 19th January, 2019, making certain amendments in the Notification No. S.O.3225(E) dated 3rd October, 2017.
 - (iii) S.O.352(E) published in Gazette of India dated 19th January, 2019, making certain amendments in the Notification No. S.O.3226(E) dated 3rd October, 2017.

- (iv) S.O.353(E) published in Gazette of India dated 19th January, 2019, notifying the specifications of the customised fertilizers, mentioned therein, for a period four years from the date of publication of the notification.
- (v) S.O.4199(E) published in Gazette of India dated 29th August, 2018, constituting the Central Fertilizer Committee consisting of members, mentioned therein.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute of Speech and Hearing Disabilities, Mumbai, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ali Yavar Jung National Institute of Speech and Hearing Disabilities, Mumbai, for the year 2017-2018.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Locomotor Disabilities (Divyangjan), Kolkata, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Locomotor Disabilities (Divyangjan), Kolkata, for the year 2017-2018.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2016-2017.

- (ii) Annual Report of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2017-2018.
 - (ii) Annual Report of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (a) of (12) above.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968:-
 - (i) The Central Industrial Security Force, Security Force, Security Wing, Assistant Sub-Inspector (Executive) Recruitment Rules, 2018 published in Notification No. G.S.R.1226(E) in Gazette of India dated 20th December, 2018.
 - (ii) The Ministry of Home Affairs, Central Industrial Security Force, Security Wing, Assistant Sub-Inspector (Motor Transport), Group 'C' Posts Recruitment Rules, 2018 published in Notification No. G.S.R.1227(E) in Gazette of India dated 20th December, 2018.
 - (iii) The Ministry of Home Affairs, Central Industrial Security Force, Para Medical Staff (Combatised), Group 'C' Posts Recruitment Rules, 2018 published in Notification No. G.S.R.1228(E) in Gazette of India dated 20th December, 2018.
- (15) A copy each of the following Notifications (Hindi and English versions) under article 309 of the Constitution:-

- (i) The Ministry of Home Affairs, National Fire Service College, Nagpur, Fire and Rescue Operator (Group 'C' post) Recruitment Rules, 2018 published in Notification No. G.S.R.376 in weekly Gazette of India dated 8th December, 2018.
- (ii) The National Fire Service College, Nagpur, Stenographer Grade-II (Group 'C' post) Recruitment Rules, 2018 published in Notification No. G.S.R.377 in weekly Gazette of India dated 8th December, 2018.
- (iii) The National Fire Service College, Nagpur, Leading Fireman (Group 'C' post) Recruitment Rules, 2018 published in Notification No. G.S.R.378 in weekly Gazette of India dated 8th December, 2018.
- (iv) The Ministry of Home Affairs, Directorate General of Fire Services, Civil Defence and Home Guards, Deputy Fire Advisor Recruitment Rules, 2018 published in Notification No. G.S.R.379 in weekly Gazette of India dated 8th December, 2018.
- (16) A copy of the Annual Report (Hindi and English versions) of the Senior Citizens' Welfare Fund, New Delhi, for the year 2016-2017.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Social Defence, New Delhi, for the years 2016-2017 and 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Social Defence, New Delhi, for the years 2016-2017 and 2017-2018.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Fifteenth and Sixteenth Lok Sabhas:-

FIFTEENTH LOK SABHA

1.	Statement No. 26	Seventh Session, 2011
2.	Statement No. 29	Eighth Session, 2011
3.	Statement No. 22	Thirteenth Session, 2013
4.	Statement No. 19	Fifteenth Session, 2013-14

SIXTEENTH LOK SABHA

	SIXTEENTH ESIX SIXE	1 1/ 1
5.	Statement No. 17	Second Session, 2014
6.	Statement No. 17	Third Session, 2014
7.	Statement No. 16	Fourth Session, 2015
8.	Statement No. 14	Fifth Session, 2015
9.	Statement No. 13	Sixth Session, 2015
10.	Statement No. 11	Seventh Session, 2016
11.	Statement No. 11	Eighth Session, 2016
12.	Statement No. 10	Ninth Session, 2016
13.	Statement No. 8	Tenth Session, 2016
14.	Statement No.8	Eleventh Session, 2017
15.	Statement No. 6	Twelfth Session, 2017
16.	Statement No. 5	Thirteenth Session, 2017-18
17.	Statement No. 4	Fourteenth Session, 2018
18.	Statement No. 3	Fifteenth Session, 2018
19.	Statement No. 1	Sixteenth Session, 2018-19

12.02 P.M.

4. Announcement by the Speaker

The Speaker made the following announcement:-

"I have to inform the House that I have received the following message dated the 10^{th} February, 2019 from the Hon'ble President:-

'I have received the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of the Parliament assembled together on 31 January, 2019.' $^{\prime\prime}$

12.03 P.M.

5. Statements of Committee on Estimates

Dr. Murli Manohar Joshi laid the Statements (Hindi and English versions) showing further Action Taken by the Government on the Observations/ Recommendations contained in the following Reports:

- (1) Tenth Report (16th Lok Sabha) on Action Taken by Government on the Observations/Recommendations contained in the Twenty-fifth Report (15th Lok Sabha) on the subject 'Higher Education in India' pertaining to the Ministry of Human Resource Development (Department of Higher Education).
- (2) Twenty-second Report (16th Lok Sabha) on Action Taken by Government on the Observations/Recommendations contained in the Ninth Report (16th Lok Sabha) on the subject 'National Project on Organic Farming' pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare).
- (3) Twenty-seventh Report (16th Lok Sabha) on Action Taken by Government on the Observations/Recommendations contained in the Twentieth Report (16th Lok Sabha) on the subject 'Ex-Servicemen Contributory Health Scheme' pertaining to the Ministry of Defence (Department of Ex-Servicemen Welfare).

6. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Kirit Premjibhai Solanki presented the Thirtieth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2018-19): Examination of Annual Reports of National Commission for Scheduled Castes (NCSC) presented under Article 338(5)(d) of the Constitution of India and to report as to the measures that should be taken by the Union Government in respect of matters within the purview of the Government.

7. Reports of Committee on Government Assurances

Dr. Ramesh Pokhriyal 'Nishank' presented the following Reports (Hindi and English versions):-

- (1) Ninety-first Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of AYUSH.
- (2) Ninety-second Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Tourism.
- (3) Ninety-third Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Steel.
- (4) Ninety-fourth Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Human Resource Development (Department of Higher Education).
- (5) Ninety-fifth Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of External Affairs.
- (6) Ninety-sixth Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Textiles.
- (7) Ninety-seventh Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry).
- (8) Ninety-eighth Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Health and Family Welfare (Department of Health and Family Welfare).
- (9) Ninety-ninth Report (16th Lok Sabha) regarding requests for dropping of Assurances (Acceded to).
- (10) One hundredth Report (16th Lok Sabha) regarding requests for dropping of Assurances (Not Acceded to).
- (11) One Hundred-first Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Road Transport and Highways.

8. Report of Railway Convention Committee

Shri Bhartruhari Mahtab presented the Thirty-first Report (Hindi and English versions) of the Railway Convention Committee on the subject 'Merger of Railway Finances with General Finance- Issues and Challenges'.

9. Reports of Committee on Papers Laid on the Table

Shri Chandrakant B. Khaire presented the Forty-second to Forty-six Reports (Original) and Forty-seven to Fifty First (Action Taken) Reports (Hindi and English versions) of the Committee on Papers Laid on the Table (2018-2019).

10. Report of Standing Committee on Defence

Shri Kalraj Mishra presented the Fiftieth Report (Hindi and English versions) on the subject 'Provision of all weather road connectivity under Border Roads Organisation (BRO) and other agencies up to International borders as well as the strategic areas including approach roads- An appraisal'.

11. Reports of the Standing Committee on Labour

Dr. Kirit Somaiya presented the following Reports (English and Hindi versions) of the Standing Committee on Labour:-

- (1) 53rd Report on the Action taken by the Government on the Observations/ Recommendations of the Committee contained in their Forty-First Report (16th Lok Sabha) on 'Jan Shikshan Sansthan Scheme (JSSS)' pertaining to the Ministry of Skill Development & Entrepreneurship.
- (2) 54th Report on the Action taken by the Government on the Observations/
 Recommendations of the Committee contained in their Thirtieth Report
 (16th Lok Sabha) on 'Land Assets Management in National Textile
 Corporation (NTC)' pertaining to the Ministry of Textiles.

- (3) 55th Report on the Action taken by the Government on the Observations/
 Recommendations of the Committee contained in their Forty-Second
 Report (16th Lok Sabha) on 'Regulatory Framework of the EPFO on the
 Excluded Category *vis-a-vis* Implementation of various PF Acts'.
- (4) 56th Report on the Action taken by the Government on the Observations/
 Recommendations of the Committee contained in their Thirty-Ninth Report
 (16th Lok Sabha) on 'The Employees' State Insurance Corporation Coverage of Establishments, Recovery of Arrears and Functioning of the
 Hospitals and Dispensaries under the Scheme' pertaining to the Ministry of
 Labour & Employment.

12. Report of Standing Committee on Urban Development

Shri Pinaki Misra presented the 25th Report (Hindi and English versions) of the Standing Committee on Urban Development (2018-19) on the subject, 'Solid Waste Management including Hazardous waste, Medical waste and E-waste'.

*13. Report of Standing Committee on Science & Technology, Environment & Forests

Shri Vikram Usendi laid on the Table the 324th Report (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests on 'Status of Forests in India'.

*At 12.18 P.M.

14. Statements by Ministers

(1) The Minister of Agriculture and Farmers Welfare laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 35th Report of the Standing Committee

- on Agriculture on Demands for Grants (2017-18) pertaining to the Department of Agriculture, Cooperation & Farmers Welfare, Ministry of Agriculture & Farmers Welfare.
- (2) The Minister of State in the Ministry of Home Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations/ observations contained in the 13th Report of the Standing Committee on Labour on 'Deployment of Contract/Casual/ Sanitation workers for perennial nature of jobs in NDMC', pertaining to the Ministry of Home Affairs.
- (3) The Minister of State in the Ministry of External Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 40th Report of the Standing Committee on Labour on 'Overseas Employment of Women Workers including Nurses and Maids, Issues and Regulatory Framework' pertaining to the Ministry of External Affairs and the Ministry of Labour and Employment.
- (4) The Minister of State in the Ministry of Home Affairs laid a statement regarding the status of implementation of the recommendations/ observations contained in the 208th Report of the Standing Committee on Home Affairs on Action Taken by the Government on the recommendations contained in 198th Report of the Committee on Disaster in Chennai caused by Torrential Rainfall and consequent flooding, pertaining to the Ministry of Home Affairs.

*12.22 P.M.

15. Submission by Member

Shri Mallikarjun Kharge made submission on Rafale deal.

*Shri Raj Nath Singh responded.

(Lok Sabha adjourned at 1.34 P.M. and re-assembled at 3.00 P.M.)

^{*}From 12.08 P.M. to 1.34 P.M., Members raised matters of urgent public importance. #Minister of Home Affairs

3.00 P.M.

16. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ajay (Teni) Misra regarding setting up of new medical institutes in the country.
- (2) Shri Sharad Tripathi regarding penalty imposed on Rudhauli Sugar Mill by NGT.
- (3) Shri Lakhan Lal Sahu regarding need to start flight from Chakarbhata Airport in Bilaspur district, Chhattisgarh.
- (4) Shri Rahul Kaswan regarding compensation to farmers relating to setting up of Air Force Ground Range in Churu parliamentary constituency, Rajasthan.
- (5) Shri Ravindra Kumar Pandey regarding appointment of dependants of deceased employees of Damodar Valley Corporation on compassionate ground and rehabilitation of land oustees.
- (6) Dr. Ravindra Kumar Ray regarding establishment of Kendriya Vidyalaya in Kodarma parliamentary constituency, Jharkhand.
- (7) Dr. Banshilal Mahto regarding need to improve railway services and passenger facilities in Korba parliamentary constituency, Chhattisgarh.
- (8) Dr. Kirit Somaiya regarding setting up of seven petrol pumps in Mumbai North East Parliamentary Constituency of Maharashtra.
- (9) Shri Prabhubhai Nagarbhai Vasava regarding need to provide passage to people on Kosamba Umarpada & Limbada- Asrama railway lines in Gujarat.
- (10) Shri Prahlad Singh Patel regarding POCSO Act.

- (11) Smt. Jayshreeben K. Patel regarding need to set up a new Kendriya Vidyalaya in Mehsana district, Gujarat.
- (12) Shri Satya Pal Singh regarding need to establish a Kendriya Vidyalaya in Sambhal district, Uttar Pradesh.
- (13) Smt. Rama Devi regarding setting up of branches of Public Bank and Insurance company in Sheohar parliamentary constituency, Bihar.
- (14) Smt. Darshana Vikram Jardosh regarding need to provide the benefit of Credit Linked Subsidy Scheme to allottees of Housing Scheme in Surat Municipal Corporation, Gujarat.
- (15) Dr. Kirit P. Solanki regarding need to provide funds for treatment of leprosy.
- (16) Shri Rameswar Teli regarding granting of Scheduled Tribe status to six communities of Assam.
- (17) Smt. Ranjeet Ranjan regarding railway projects in Bihar.
- (18) Shri R. Dhruvanarayana regarding need to adopt special programme to provide nutritional food in Chamarajanagar Parliamentary Constituency of Karnataka.
- (19) Smt. M. Vasanthi regarding need to promote Courtallam in Tamil Nadu as a tourist spot.
- (20) Shri R. Gopalakrishnan regarding need to allow clay brick manufacturers to opt for compounding way of taxation.
- (21) Prof. (Dr.) Mamtaz Sanghamita regarding reopening of Mining and Allied Corporation at Durgapur, West Bengal.
- (22) Prof. Saugata Roy regarding need for reconsideration of privatization of six airports.
- (23) Shri Rama Chandra Hansdah regarding railway services in Mayurbhanj district, Odisha.

- (24) Shri Vinayak Bhaurao Raut regarding compensation to fishermen displaced due to land acquisition.
- (25) Shri Jayadev Galla regarding need to provide scheduled caste status to Dalit Christians.
- (26) Shri Radheshyam Biswas regarding development of Son Bheel in Karimganj district, Assam as a tourist spot.
- (27) Shri Dushyant Chautala regarding difficulties faced by farmers of Haryana in getting insurance claims for damaged crops.
- (28) Adv. Joice George regarding alleged duty evasion in import of black pepper.
- (29) Shri Naba (Hira) Kumar Sarania regarding special package for Bodoland Territorial Area Districts.

3.03 P.M.

17. Government Bill – Passed

The Finance Bill, 2019

Time Taken: 3 Hrs. 59 Mts.

The motion for consideration of the Bill was moved by Shri Piyush Goyal
The following members took part in the debate:-

- 1. Shri K.C. Venugopal
- 2. Shri Nishikant Dubey
- 3. Shri P.R. Sundaram
- 4. Prof. Saugata Roy
- 5. Shri Alphons Kannanthanam
- 6. Shri Kalikesh N. Singh Deo
- 7. Shri Arvind Sawant
- 8. Dr. Boora Narsaiah Goud
- 9. Shri M.B. Rajesh
- 10. Shri Om Birla
- 11. Shri Rama Chandra Hansdah
- 12. Shri Kaushalendra Kumar
- 13. Shri Rajesh Ranjan alias Pappu Yadav
- 14. Shri N.K. Premachandran
- 15. Prof. K.V. Thomas
- 16. Dr. Ravindra Kumar Ray
- 17. Shri Bhagwant Mann

Shri Piyush Goyal replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clauses 8 to 22 were adopted.

Clause 1, the Enacting Formula

.0and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Piyush Goyal.

The motion was adopted and the Bill was passed.

7.02 P.M.

(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 13th February, 2019.)

SNEHLATA SHRIVASTAVA
Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Wednesday, February 13, 2019/Magha 24, 1940 (Saka)

No. 331

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Kunji Lal, a member of the Tenth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.02 A.M.

2. Starred Questions

Starred Question No. 141 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.06 A.M. and re-assembled at 12.00 Noon)

12.00 Noon

Replies to Starred Question Nos. 142–160 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1611–1840 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the North East Centre for Technology Application and Reach, Shillong, for the years 2013-2014 and 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North East Centre for Technology Application and Reach, Shillong, for the years 2013-2014 and 2014-2015.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 26 of the Payment of Wages Act, 1936:-
 - (i) The Payment of Wages (Mines) (Amendment) Rules, 2019 published in Notification No. G.S.R.53(E) in Gazette of India dated 29th January, 2019.
 - (ii) The Payment of Wages (Railways) Amendment Rules, 2019 published in Notification No. G.S.R.54(E) in Gazette of India dated 29th January, 2019.
 - (iii) The Payment of Wages (Air Transport Services) Amendment Rules, 2019 published in Notification No. G.S.R.55(E) in Gazette of India dated 29th January, 2019.
 - (iv) The Minimum Wages (Central) Amendment Rules, 2019 published in Notification No. G.S.R.56(E) in Gazette of India dated 29th January, 2019.
 - (v) The Maternity Benefit (Mines and Circus) Amendment Rules, 2019 published in Notification No. G.S.R.57(E) in Gazette of India dated 29th January, 2019.
 - (vi) The Payment of Bonus (Amendment) Rules, 2019 published in Notification No. G.S.R.58(E) in Gazette of India dated 29th January, 2019.

- (vii) The Industrial Disputes (Central) Amendment Rules, 2019 published in Notification No. G.S.R.59(E) in Gazette of India dated 29th January, 2019.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacopoeia Commission for Indian Medicine & Homoeopathy, Ghaziabad, for the years 2013-2014, 2014-2015, 2015-2016 and 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmacopoeia Commission for Indian Medicine & Homoeopathy, Ghaziabad, for the years 2013-2014, 2014-2015, 2015-2016 and 2016-2017.
- (5) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following papers (Hindi and English versions) under article 323 (1) of the Constitution:-
 - (i) 67th Annual Report of the Union Public Service Commission, New Delhi, for the year 2016-2017.
 - (ii) Memorandum explaining reasons for non-acceptance of Commission's advice in respect of cases reported in Chapter 9 of the Report.
- (7) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
 - (i) Statement regarding Review by the Government of the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2017-2018.
 - (ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2017-2018, alongwith Audited Accounts and comments of the

Comptroller and Auditor General thereon.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts of the Delhi Urban Art Commission, New Delhi, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Urban Art Commission, New Delhi, for the year 2017-2018.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2017-2018, together with Audit Report thereon.
- (14) A copy of the Foreign Exchange Management (Borrowing and Lending) Regulations, 2018 (Hindi and English versions) published in Notification No.

- G.S.R.1213(E) in Gazette of India dated 17th December, 2018 under Section 48 of the Foreign Exchange Management Act, 1999.
- (15) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Defence Services) Air Force (No. 3 of 2019)-Performance Audit on Capital Acquisition in Indian Air Force under Article 151(1) of the Constitution.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Electronics and Information Technology, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Electronics and Information Technology, New Delhi, for the year 2017-2018.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Report (Hindi and English versions) under Section 15A(4) of the Protection of Civil Rights Act, 1955, for the year 2017.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Rural Infrastructure Development Agency, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Infrastructure Development Agency, New Delhi, for the year 2017-2018.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

- (22) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Hassan Mangalore Rail Development Company Limited, Bangalore, for the year 2017-2018.
 - (ii) Annual Report of the Hassan Mangalore Rail Development Company Limited, Bangalore, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy of the Consolidated Review (Hindi and English versions) by the Government of the working of the Regional Rural Banks for the year 2017-2018.
- (25) A copy of the Insurance Regulatory and Development Authority of India (Insurance Brokers) (First Amendment) Regulations, 2018 (Hindi and English versions) published in Notification No. F. No. IRDAI/Reg./2/153/2019 in Gazette of India dated 25th January, 2019 under Section 27 of the Insurance Regulatory and Development Authority Act, 1999.
- (26) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) to Section 23A of the Regional Rural Banks Act, 1976:-
 - (i) S.O.449(E) published in Gazette of India dated 25th January, 2019, regarding amalgamation of Gramin Bank of Aryavart and Allahabad UP Gramin Bank as Aryavart Bank.
 - (ii) S.O.476(E) published in Gazette of India dated 28th January, 2019, regarding amalgamation of Pallavan Grama Bank and Pandyan Grama Bank as Tamil Nadu Grama Bank.

- (iii) S.O.567(E) published in Gazette of India dated 31st January, 2019, regarding amalgamation of Vananchal Gramin Bank and Jharkhand Gramin Bank as Jharkhand Rajya Gramin Bank.
- (iv) S.O.291(E) published in Gazette of India dated 14th January, 2019, regarding amalgamation of Narmada Jhabua Gramin Bank and Central Madhya Pradesh Gamin Bank as Madhya Pradesh Gramin Bank.
- (v) S.O.6408(E) published in Gazette of India dated 31st December, 2018, containing corrigendum to the Notification No. S.O.6254(E) dated 21st December, 2018.
- (27) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) to Section 30 of the Regional Rural Banks Act, 1976:-
 - (i) The Sarva Haryana Gramin Bank (Officers and Employees) Service (Amendment) Regulations, 2018 published in Notification No. F. No. SHGB/HRDD/2018/3483 in Gazette of India dated 19th November, 2018.
 - (ii) The Sarva Haryana Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. SHGB/HRDD/2018/3484 in Gazette of India dated 19th November, 2018.
 - (iii) The Sarva UP Gramin Bank (Officers and Employees) Service (Amendment) Regulations, 2018 published in Notification No. Supgb.1/2018 in Gazette of India dated 22nd November, 2018.
 - (iv) The Sarva UP Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. Supgb.2/2018 in Gazette of India dated 22nd November, 2018.
 - (v) The Meghalaya Rural Bank (Officers and Employees) Service (Amendment) Regulations, 2018 published in Notification No.

- MEGRRB/Service (Amendment) Regulations, 2018 in Gazette of India dated 18th December, 2018.
- (vi) The Meghalaya Rural Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. MEGRRB/Pension Regulations, 2018 in Gazette of India dated 18th December, 2018.
- (vii) The Rajasthan Marudhara Gramin Bank (Officers and Employees) Service (Amendment) Regulations, 2018 published in Notification No. RMGB SR Amendment 2018 in Gazette of India dated 21st December, 2018.
- (viii) The Rajasthan Marudhara Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. RMGB Pension Regulations 2018 in Gazette of India dated 21st December, 2018.
- (ix) The Jharkhand Gramin Bank (Officers and Employees) Service (Amendment) Regulations, 2018 published in Notification No. F. No. JGB/Service (Amendment)/2018-19 in Gazette of India dated 27th December, 2018.
- (x) The Jharkhand Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. JGB/Pension/2018-19 in Gazette of India dated 27th December, 2018.
- (xi) The Chaitanya Godavari Grameena Bank (Officers and Employees)
 Service (Amendment) Regulations, 2018 published in Notification No.
 F. No. CGGB/ Service (Amendment) /2018-19 in Gazette of India dated 12th December, 2018.
- (xii) The Chaitanya Godavari Grameena Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. CGGB/Pension/2018-19 in Gazette of India dated 12th December, 2018.

- (xiii) The Andhra Pradesh Grameena Vikas Bank (Officers and Employees')
 Service (Amendment) Regulations, 2018 published in Notification No.
 APGVB-SR-Amendment/2018 in Gazette of India dated 13th December,
 2018.
- (xiv) The Andhra Pradesh Grameena Vikas Bank (Employees') Pension Regulations, 2018 published in Notification F No. APGVB-Pension/2018 in Gazette of India dated 13th December, 2018.
- (xv) The Kaveri Grameena Bank (Officers and Employees) Service (Amendment) Regulations, 2018 published in Notification No. F. No. KGB (Service Amendment Regulations 2018) in Gazette of India dated 20th December, 2018.
- (xvi) The Kaveri Grameena Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. KGB (Pension Regulations) 2018 in Gazette of India dated 20th December, 2018.
- (xvii) The Madhyanchal Gramin Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. M.G.B. Service (Amendment) Regulations, 2018 in Gazette of India dated 17th December, 2018.
- (xviii) The Madhyanchal Gramin Bank (Employees') Pension Regulations, 2018 published in Notification M.G.B. Pension Regulations, 2018 in Gazette of India dated 17th December, 2018.
- (xix) The Telangana Grameena Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. F. No. TGB SSR (Amendment), 2018 in Gazette of India dated 18th December, 2018.

- (xx) The Telangana Grameena Bank (Employees') Pension Regulations,
 2018 published in Notification F. No. TGB Pension Regulations,
 2018 in Gazette of India dated 18th December,
- (xxi) The Kerala Gramin Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. KGB/Pension Regulation-2018 in Gazette of India dated 31st December, 2018.
- (xxii) The Kerala Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. KGB/Pension Regulation-2018 in Gazette of India dated 31st December, 2018.
- (xxiii) The Vidharbha Konkan Gramin Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. VKGB/Service (Amendment) Regulations, 2018 in Gazette of India dated 18th December, 2018.
- (xxiv) The Vidharbha Konkan Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. VKGB/Pension Regulations, 2018 in Gazette of India dated 18th December, 2018.
- (xxv) The Prathama Bank Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. F. No. 1-SR-Amendment/2018 in Gazette of India dated 20th November, 2018.
- (xxvi) The Prathama Bank Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. 1-Pension/2018 in Gazette of India dated 20th November, 2018.
- (xxvii) The Uttar Bihar Gramin Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. HO/TBC/11/2018-19/877 in Gazette of India dated 3rd December, 2018.

- (xxviii) The Uttar Bihar Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. HO/TBC/11/2018-19/877 in Gazette of India dated 3rd December, 2018.
- (xxix) The Andhra Pragathi Grameena Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. F. No. APGB-SR-Amendment/2018 in Gazette of India dated 11th December, 2018.
- (xxx) The Andhra Pragathi Grameena Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. APGB-Pension/2018 in Gazette of India dated 11th December, 2018.
- (xxxi) The Allahabad UP Gramin Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. AUPGB/Service(Amendment)/2018-19 in Gazette of India dated 7th December, 2018.
- (xxxii) The Allahabad UP Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. AUPGB/Pension Regulation/2018-19 in Gazette of India dated 7th December, 2018.
- (xxxiii) The Odisha Gramya Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. CH/HRD/496/2018 in Gazette of India dated 12th December, 2018.
- (xxxiv) The Odisha Gramya Bank (Employees') Pension Regulations, 2018 published in Notification No. CH/HRD/497/2018 in Gazette of India dated 12th December, 2018.
- (xxxv) The Assam Gramin Vikash Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. AGVB/PER/ESTT-B/08/02/2018-19 in Gazette of India dated 24th December, 2018.

- (xxxvi) The Assam Gramin Vikash Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. AGVB/PER/ESTT-B/08/02/2018-19 in Gazette of India dated 24th December, 2018.
- (xxxvii) The Dena Gujarat Gramin Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. DGGB/HO/PER/1209/2018-19 in Gazette of India dated 19th December, 2018.
- (xxxviii) The Dena Gujarat Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. DGGB/HO/PER/1209/2018-19 in Gazette of India dated 19th December, 2018.
- (xxxix) The Manipur Rural Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. MRB/OESR/A/2018 in Gazette of India dated 17th December, 2018.
- (xl) The Manipur Rural Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. MRB/EPR/I/2018 in Gazette of India dated 17th December, 2018.
- (xli) The Nagaland Rural Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. NRB/Service (Amendment) Regulation 2018-19 in Gazette of India dated 17th December, 2018.
- (xlii) The Nagaland Rural Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. NRB/Pension Regulation 2018-19 in Gazette of India dated 17th December, 2018.
- (xliii) The Paschim Banga Gramin Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. F. No. PBGB/ Service (Amendment) Regulation, 2018 in Gazette of India dated 5th December, 2018.

- (xliv) The Paschim Banga Gramin Bank (Employees') Pension Regulations,
 2018 published in Notification No. F. No. PBGB/Pension Regulations,
 2018 in Gazette of India dated 5th December, 2018.
- (xlv) The Chhattisgarh Rajya Gramin Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. Service (Amendment) Regulations, 2018 in Gazette of India dated 26th December, 2018.
- (xlvi) The Chhattisgarh Rajya Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. Pension Regulatatery, 2018 in Gazette of India dated 26th December, 2018.
- (xlvii) The J&K Grameen Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. JKGB/HRDD/2018-4318 in Gazette of India dated 28th November, 2018.
- (xlviii) The J&K Grameen Bank (Employees') Pension Regulations, 2018 published in Notification No. JKGB/HRDD/2018-4319 in Gazette of India dated 28th November, 2018.
- (xlix) The Vananchal Gramin Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. F. No. VGB/ Service (Amendment)/2018-19 in Gazette of India dated 17th December, 2018.
- (I) The Vananchal Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. VGB/Pension/2018-19 in Gazette of India dated 17th December, 2018.
- (li) The Uttarakhand Gramin Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No.

- UGB/Service (Amendment) Regulations, 2018 in Gazette of India dated 13th December, 2018.
- (lii) The Uttarakhand Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. UGB/Pension Regulations, 2018-19 in Gazette of India dated 13th December, 2018.
- (liii) The Maharashtra Gramin Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. MGB/Service Amendment Regulations, 2018 in Gazette of India dated 12th December, 2018.
- (liv) The Maharashtra Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. MGB/Pension/Regulation/2018 in Gazette of India dated 12th December, 2018.
- (Iv) The Kashi Gomti Samyut Gramin Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. KGSGB/HO/HRIR/1244/2018 in Gazette of India dated 11th December, 2018.
- (Ivi) The Kashi Gomti Samyut Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. KGSGB/HO/HRIR/1244/2018 in Gazette of India dated 11th December, 2018.
- (Ivii) The Karnataka Vikas Grameena Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. F. No. KVGB/Service (Amendment) Regulations/2018 in Gazette of India dated 20th December, 2018.
- (Iviii) The Karnataka Vikas Grameena Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. KVGB/Pension Regulations/2018 in Gazette of India dated 20th December, 2018.

- (lix) The Baroda Rajasthan Kshetriya Gramin Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. F. No. BRKGB/2018-19/HRM/21421 in Gazette of India dated 4th January, 2018.
- (lx) The Baroda Rajasthan Kshetriya Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. BRKGB/2018-19/HRM/21422 in Gazette of India dated 4th January, 2018.
- (lxi) The Tripura Gramin Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. 238/02/2018 in Gazette of India dated 13th December, 2018.
- (Ixii) The Tripura Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. 238/03/2018 in Gazette of India dated 13th December, 2018.
- (Ixiii) The Uttarbanga Kshetriya Gramin Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. UBKGB/Service Regulation(Amendment)/2018 in Gazette of India dated 10th December, 2018.
- (lxiv) The Uttarbanga Kshetriya Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. UBKGB/Pension Regulation/2018 in Gazette of India dated 10th December, 2018.
- (lxv) The Arunachal Pradesh Rural Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. GN/142/1963 in Gazette of India dated 4th January, 2019.
- (Ixvi) The Arunachal Pradesh Rural Bank (Employees') Pension Regulations, 2018 published in Notification No. GN/142/1962 in Gazette of India dated 4th January, 2019.

- (Ixvii) The Purvanchal Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. F. No. P.B.(Service Amendment Regulations 2018) in Gazette of India dated 5th December, 2018.
- (Ixviii) The Purvanchal Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. P.B.(Service Amendment Regulations 2018) in Gazette of India dated 5th December, 2018.
- (lxix) The Pandyan Grama Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. F. No. pgb/Service (Amendment)/2018-19 in Gazette of India dated 18th December, 2018.
- (lxx) The Pandyan Grama Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. pgb/Pension Regulation/2018-19 in Gazette of India dated 18th December, 2018.
- (Ixxi) The Ellaquai Dehati Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. EDB/1016/Service Amendment Regulation, 2018 in Gazette of India dated 5th December, 2018.
- (lxxii) The Ellaquai Dehati Bank (Employees') Pension Regulations, 2018 published in Notification No. EDB/1015/Pension Regulation, 2018 in Gazette of India dated 5th December, 2018.
- (Ixxiii) The Pragathi Krishna Gramin Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. F. No. PKGB/Service (Amendment) Regulations, 2018 in Gazette of India dated 18th December, 2018.

- (Ixxiv) The Pragathi Krishna Gramin Bank (Employees') Pension Regulations,
 2018 published in Notification No. F. No. PKGB/Pension Regulations,
 2018 in Gazette of India dated 18th December, 2018.
- (lxxv) The Puduvai Bharathiar Grama Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. Puduvai Bharathiar Grama Bank/Pension/Amendment/01/2018-19 in Gazette of India dated 27th December, 2018.
- (lxxvi) The Puduvai Bharathiar Grama Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. Puduvai Bharathiar Grama Bank/Pension/Amendment/01/2018-19 in Gazette of India dated 27th December, 2018.
- (Ixxvii) The Langpi Dehangi Rural Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. F. No. RRB/37/PER&HR/779 in Gazette of India dated 31st December, 2018.
- (lxxviii) The Langpi Dehangi Rural Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. RRB/37/PER&HR/779 in Gazette of India dated 31st December, 2018.
- (lxxix) The Bangiya Gramin Vikash Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. F. No. BGVB/Service (Amendment)Regulations 2018-19 in Gazette of India dated 10th December, 2018.
- (lxxx) The Bangiya Gramin Vikash Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. BGVB/Pension Regulations 2018-19 in Gazette of India dated 10th December, 2018.
- (Ixxxi) The Utkal Grameen Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. F. No. PER/1678(1) in Gazette of India dated 24th December, 2018.

- (lxxxii) The Utkal Grameen Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. PER/1678(2) in Gazette of India dated 24th December, 2018.
- (Ixxxiii) The Baroda Uttar Pradesh Gramin Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. F. No. BUPGB/Service Amendment Regulations, 2018 in Gazette of India dated 12th December, 2018.
- (lxxxiv) The Baroda Uttar Pradesh Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. BUPGB/Pension Regulations, 2018 in Gazette of India dated 12th December, 2018.
- (lxxxv) The Himachal Pradesh Gramin Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. F. No. HPGH/HO/HRD/2018 in Gazette of India dated 3rd December, 2018.
- (lxxxvi) The Himachal Pradesh Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. HPGH/HO/HRD/2018 in Gazette of India dated 3rd December, 2018.
- (Ixxxvii) The Baroda Gujarat Gramin Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. BGGB:HO:HRM:14:1232 dated 27/11/2018 in Gazette of India dated 21st December, 2018.
- (lxxxviii) The Baroda Gujarat Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. BGGB:HO:HRM:14:1232 dated 27/11/2018 in Gazette of India dated 21st December, 2018.
- (lxxxix) The Saptagiri Grameena Bank (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification F No. SGB/Service(Amendment)/2018-19 in Gazette of India dated 6th December, 2018.

- (xc) The Saptagiri Grameena Bank (Employees') Pension Regulations, 2018 published in Notification F No. SGB/Pension/2018-19 in Gazette of India dated 6th December, 2018.
- (xci) The Gramin Bank of Aryavart (Officers and Employees') Service (Amendment) Regulations, 2018 published in Notification No. F. No. GBA/Service (Amendment)/2018-19 in Gazette of India dated 27th November, 2018.
- (xcii) The Gramin Bank of Aryavart (Employees') Pension Regulations, 2018 published in Notification No. F. No. GBA/Pension/2018-19 in Gazette of India dated 27th November, 2018.
- (28) A copy each of the following Notifications (Hindi and English versions) under Section 38 of the Drugs and Cosmetics Act, 1940:-
 - (i) The Medical Devices (Amendment) Rules, 2019 published in Notification No. G.S.R.30(E) in Gazette of India dated 15th January, 2019.
 - (ii) The Drugs and Cosmetics (Third Amendment) Rules, 2019 published in Notification No. G.S.R.47(E) in Gazette of India dated 25th January, 2019.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Raipur, for the year 2017-2018, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Raipur, for the year 2017-2018.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhubaneswar, for the year 2017-2018, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhubaneswar, for the year 2017-2018.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the National Automotive Testing and R &D Infrastructure Project, New Delhi, for the years 2015-2016 and 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Automotive Testing and R &D Infrastructure Project, New Delhi, for the years 2015-2016 and 2016-2017.
- (34) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Statement regarding Review by the Government of the working of the National Projects Construction Corporation Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the National Textile Corporation Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Birds Jute and Exports Limited, Kolkata, for the year 2017-2018.
 - (ii) Annual Report of the Birds Jute and Exports Limited, Kolkata, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (b) of (37) above.
- (39) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
 - (i) S.O.170(E) published in Gazette of India dated 10th January, 2019, regarding rates of fees to be recovered from the users of National Highway No. 44 (Jowai to Meghalaya and Assam Border Section) in the State of Meghalaya.
 - (ii) S.O.298(E) published in Gazette of India dated 14th January, 2019, regarding rates of fees to be recovered from the users of National Highway No. 27 (Allahabad to Uttar Pradesh/Madhya Pradesh Border Section) in the State of Uttar Pradesh.
 - (iii) S.O.299(E) published in Gazette of India dated 14th January, 2019, making certain amendments in the Notification No. S.O. 895(E) dated 26th March, 2014.

- (iv) S.O.415(E) published in Gazette of India dated 24th January, 2019, making certain amendments in the Notification No. S.O. 353(E) dated 3rd February, 2016.
- (v) S.O.508(E) published in Gazette of India dated 29th January, 2019, regarding rates of fees to be recovered from the users of National Highway No. 116 (Tonk-Sawaimadhopur Section) in the State of Rajasthan on EPC basis.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the India International Convention and Exhibition Centre Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of India International Convention and Exhibition Centre Limited, New Delhi, for the year 2017-2018.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 19 of the Foreign Trade (Development and Regulation) Act, 1992:-
 - (i) S.O.3941(E) published in Gazette of India dated 8th August, 2018, regarding amendment in Para 2.05 of Foreign Trade Policy 2015-2020.
 - (ii) S.O.3999(E) published in Gazette of India dated 17th August, 2018, regarding amendment of import policy condition of Petcoke.
 - (iii) S.O.4054(E) published in Gazette of India dated 21st August, 2018, regarding amendment in import policy of biofuels.
 - (iv) S.O.4197(E) published in Gazette of India dated 28th August, 2018, containing corrigendum to Notification No. 25/2020 dated 17th August, 2018.

- (v) S.O.4210(E) published in Gazette of India dated 29th August, 2018, regarding withdrawal of Notification No. 15 dated 02.07.2018 regarding amendment in import policy of Peas under Chapter 7 of the ITC [HS] 2017, Schedule I [Import Policy].
- (vi) S.O.4214(E) published in Gazette of India dated 30th August, 2018, regarding amendment in the import policy of Peas under Chapter 7 of the ITC [HS] 2017, Schedule I [Import Policy].
- (vii) S.O.4883(E) published in Gazette of India dated 17th September, 2018, regarding amendment in import policy and policy condition of pepper classified under Chapter 9 of ITC [HS] 2017, Schedule I [Import Policy].
- (viii) S.O.5016(E) published in Gazette of India dated 28th September, 2018, regarding amendment in import policy of Peas under Chapter 7 of the ITC [HS] 2017, Schedule I [Import Policy].
- (ix) S.O.5017(E) published in Gazette of India dated 28th September, 2018, regarding amendment of import policy of Petcoke.
- (x) S.O.5105(E) published in Gazette of India dated 3rd October, 2018, regarding amendment of import policy of certain items under Chapter 29 and 30 of ITC [HS] 2017, Schedule I [Import Policy].
- (xi) S.O.5146(E) published in Gazette of India dated 5th October, 2018, regarding amendment of Policy Conditions of Urea under Chapter 31 of the ITC [HS] 2017, Schedule I [Import Policy].
- (xii) S.O.5375(E) published in Gazette of India dated 23rd October, 2018, regarding amendment of import policy condition of Petcoke.
- (xiii) S.O.5881(E) published in Gazette of India dated 30th November, 2018, regarding amendment of import policy of items under HS Code 7108 12 00 under ITC [HS] 2017, Schedule I [Import Policy].
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the

- National Legal Services Authority, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Legal Services Authority, New Delhi, for the year 2017-2018.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 2017-2018.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mountaineering and Allied Sports, Dirang, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mountaineering and Allied Sports, Dirang, for the year 2017-2018.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Bhopal, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the School of Planning and Architecture, Bhopal, for the year 2017-2018.

- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Agartala, Agartala, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Agartala, Agartala, for the year 2016-2017.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Gujarat, Gandhinagar, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts of the Central University of Gujarat, Gandhinagar, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Gujarat, Gandhinagar, for the year 2017-2018.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of

- the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2017-2018, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2017-2018.
- (56) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Rural Institutes, Hyderabad, for the years 2013-2014 to 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Rural Institutes, Hyderabad, for the years 2013-2014 to 2017-2018.
- (58) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the West Bengal Society for Rashtriya Madhyamika Shiksha Mission, Kolkata, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the West Bengal Society for Rashtriya Madhyamika Shiksha Mission, Kolkata, for the year 2016-2017.
- (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kashmir, Srinagar, for the year 2017-2018.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Kashmir, Srinagar, for the year 2017-2018.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Haryana, Mahendragarh, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Haryana, Mahendragarh, for the year 2017-2018, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Haryana, Mahendragarh, for the year 2017-2018.
- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.
- (65) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Orissa, Koraput, for the year 2017-2018, together with Audit Report thereon.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2017-2018, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aligarh Muslim University, Aligarh, for the year 2017-2018.
- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.
- (69) A copy of the Annual Accounts of the Indira Gandhi National Tribal University, Amarkantak, for the year 2017-2018, together with Audit Report thereon.
- (70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.
- (71) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2017-2018, together with Audit Report thereon.
- (72) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (71) above.
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi (Part-I & II), Delhi, for the year 2017-2018.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi, Delhi, for the year 2017-2018.
- (74) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.
- (75) (i) A copy of the Annual Report (Hindi and English versions) of the Chandigarh Sarva Shiksha Abhiyan Society, Chandigarh, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Chandigarh Sarva Shiksha

- Abhiyan Society, Chandigarh, for the year 2017-2018.
- (76) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (75) above.
- (77) A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, Lumami, for the year 2017-2018, together with Audit Report thereon.
- (78) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (77) above.
- (79) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Kota, for the years 2015-2016 and 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Kota, for the years 2015-2016 and 2016-2017.
- (80) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (79) above.
 - (81) (i) A copy of the Annual Report (Hindi and English versions) by the Government of the All India Council for Technical Education, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 2017-2018.
- (82) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (81) above.
 - (83) (i) A copy of the Annual Report (Hindi and English versions) by the Government of the Indian Institute of Information Technology,

- Chittoor, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Chittoor, for the year 2016-2017.
- (84) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (83) above.
- (85) (i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visva-Bharati, Santiniketan, for the year 2017-2018.
- (86) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (85) above.
- (87) (i) A copy of the Annual Report (Hindi and English versions) of the Manipur University, Canchipur, for the year 2017-2018.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manipur University, Canchipur, for the year 2017-2018.
- (88) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (87) above.
- (89) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jammu, Jammu, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Jammu, Jammu, for the year 2017-2018,

- together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Jammu, Jammu, for the year 2017-2018.
- (90) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (89) above.
- (91) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2017-2018.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mizoram University, Aizawl, for the year 2017-2018.
- (92) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (91) above.
- (93) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2017-2018.
- (94) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (93) above.
- (95) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jharkhand, Ranchi, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Jharkhand, Ranchi, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Central University of Jharkhand, Ranchi, for the year 2017-2018.
- (96) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (95) above.
- (97) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Allahabad, for the year 2017-2018.
- (98) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (97) above.
- (99) A copy of the Central University of Jharkhand (Amendment) Statutes, 2017 (Hindi and English versions) published in Notification No. F. No. CUJ/Statute/1/2010 in Gazette of India dated 11th July, 2018 under sub-section (2) of Section 43 of the Central Universities Act, 2009.
- (100) A copy of the All India Council for Technical Education (Grant of Approvals for the Technical Institutions) Regulations, 2018 (Hindi and English versions) published in Notification No. F. No. AB/AICTE/REG/2018 in Gazette of India dated 2nd January, 2019 under Section 24 of the All India Council for Technical Education Act, 1987.
- (101) A copy of the Statutes of the Indian Institute of Management Rules, 2018(Hindi and English versions) published in Notification No. G.S.R.1181(E) in

Gazette of India dated 6th December, 2018 under Section 37 of the Indian Institute of Management Act, 2017.

(102) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (101) above.

#5. Messages from Rajya Sabha

- (i) That at its sitting held on the 13th February, 2019, Rajya Sabha passed the Personal Laws (Amendment) Bill, 2019, passed by the Lok Sabha on the 7th January, 2019, with amendment and returned the Bill with the request that the concurrence of Lok Sabha to the said amendment be communicated to Rajya Sabha.
- (ii) That at its sitting held on the 13th February, 2019, Rajya Sabha passed the Constitution (Scheduled Tribes) Order (Third Amendment) Bill, 2019.

6. Bill as amended by Rajya Sabha – Laid on the Table

The Personal Laws (Amendment) Bill, 2019

7. Bill as passed by Rajya Sabha — Laid on the Table

The Constitution (Scheduled Tribes) Order (Third Amendment) Bill, 2019

8. Minutes of the Sitting of the Committee on Private Members' Bills and Resolutions

Dr. M. Thambi Durai laid on the Table the Minutes (Hindi and English versions) of the Forty-sixth sitting of the Committee on Private Members' Bills and Resolutions held during the current session.

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[#]At 1.42 P.M.

9. Report of Committee on Welfare of Other Backward Classes

Shri Ganesh Singh presented the Twentieth Report (Hindi and English versions) of the Committee on Welfare of Other Backward Classes on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Central Public Works Department (CPWD)' pertaining to the Ministry of Housing and Urban Affairs.

10. Statement of Committee on Welfare of Other Backward Classes

Shri Ganesh Singh laid the Statement (Hindi and English versions) showing further action taken by the Government on the recommendations contained in Chapter I of the Fifteenth Report (Sixteenth Lok Sabha) of the Comittee on Welfare of Other Backward Classes on the action taken by the Government on the recommendations contained in their Eleventh Report (Sixteenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Food Corporation of India' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

11. Reports of Committee on Empowerment of Women

Smt. Bijoya Chakravarty presented the following Original Reports (English and Hindi versions) of the Committee on Empowerment of Women (2018-19):-

- (1) Fourteenth Report on the Subject 'Yoga and Sports Facilities for Women'.
- (2) Fifteenth Report on the Subject 'Working Conditions of Women Teachers in schools'.
- (3) Sixteenth Report on the Subject 'Higher Education and Research and Development Prospects for Women'.

12. Action Taken Statements of Standing Committee on Defence

Shri A.P. Jithender Reddy laid the Further Action Taken Statements (Hindi and English versions) of the Government on the Recommendations contained in Chapter I of the following Reports:-

- (1) Twenty-seventh Report of the Standing Committee on Defence (16th Lok Sabha) on Action Taken by the Government on the Observations/ Recommendations contained in the Twenty-second Report of the Standing Committee on Defence (16th Lok Sabha) on 'Demands for Grants of the Ministry of Defence for the year 2016-17 on Capital Outlay on Defence Services, Procurement Policy and Defence Planning (Demand No. 23)'.
- (2) Thirty-fifth Report of the Standing Committee on Defence (16th Lok Sabha) on Action Taken by the Government on the Observations/ Recommendations contained in the Twenty-ninth Report of the Standing Committee on Defence (16th Lok Sabha) on 'Demands for Grants of the Ministry of Defence for the year 2017-18 pertaining to Revenue Budget of Army, Navy and Air Force (Demand No. 20)'.
- (3) Thirty-sixth Report of the Standing Committee on Defence (16th Lok Sabha) on Action Taken by the Government on the Observations/ Recommendations contained in the Thirty-first Report of the Standing Committee on Defence (16th Lok Sabha) on 'Demands for Grants of the Ministry of Defence for the year 2017-18 on Capital Outlay on Defence Services, Procurement Policy and Defence Planning (Demand No. 21)'.
- (4) Thirty-eighth Report of the Standing Committee on Defence (16th Lok Sabha) on Action Taken by the Government on the Observations/ Recommendations contained in the Thirtieth Report of the Standing Committee on Defence (16th Lok Sabha) on 'Demands for Grants for the

- year 2017-18 on Ordnance Factories, Defence Research and Development Organisation, Directorate General of Quality Assurance (DGQA) and National Cadet Corps (NCC) (Demand No. 20)'.
- (5) Thirty-ninth Report of the Standing Committee on Defence (16th Lok Sabha) on Action Taken by the Government on the Observations/ Recommendations contained in the Thirty-fourth Report of the Standing Committee on Defence (16th Lok Sabha) on 'Provision of Medical Services to Armed Forces including Dental Services'.

13. Reports of Standing Committee on External Affairs

Dr. Shashi Tharoor presented the following Reports (English and Hindi versions) of the Standing Committee on External Affairs (2018-19):-

- (1) Twenty-fourth Report on action taken by the Government on the observations/recommendations contained in the Twenty First Report on Demands for Grants of the Ministry of External Affairs for the year 2018-19.
- (2) Twenty-fifth Report on action Taken by the Government on the Observations/Recommendations contained in the Twenty Second Report on the subject 'Sino-India Relations including Doklam, border situation and cooperation in international organizations'.

14. Reports of Standing Committee on Finance

- Dr. M. Veerappa Moily presented the following Reports (Hindi and English versions) of the Standing Committee on Finance:-
- (1) Seventy-first Report on 'Central assistance for Disaster Management and Relief'.

(2) Seventy-second Report on 'Strengthening of the Credit Rating Framework in the country'.

15. Report of Standing Committee on Labour

Dr. Kirit Somaiya presented the Fifty-seventh Report (Hindi and English version) of the Standing Committee on Labour on 'Guidelines, Monitoring, Rating and Regulatory System, Status of Investment in Bonds and such Instruments - (Example of Infrastructure Leasing and Financial Services (IL & FS) by PF funds, Pension Funds'.

16. Reports of Standing Committee on Chemicals and Fertilizers

Shri Anandrao Adsul presented the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Fifty-fourth Report on the subject 'Prices of Drugs with special reference to Drugs (Prices Control) Order, 2013' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).
- (2) Fifty-fifth Report on Action Taken by the Government on the recommendations contained in the Forty Sixth Report (16th Lok Sabha) on the subject 'Promotion and Coordination of basic, applied and other research in areas related to the Pharmaceutical Sector' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).

17. Report of Standing Committee on Coal and Steel

Prof. Chintamani Malviya presented the Forty-ninth Report (Hindi and English versions) of the Standing Committee on Coal and Steel on 'CSR Activities by PSUs under Ministry of Mines'.

18. Report of Standing Committee on Social Justice and Empowerment

Shri Ramesh Bais presented the Sixty-seventh Report (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2018-19) on Action Taken by the Government on the observations/recommendations contained in the Fifty-fourth Report of the Committee on 'Impact Analysis of the Micro-Credit Finance Schemes of the National Scheduled Castes Finance and Development Corporation (NSFDC)' of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).

19. Report of Standing Committee on Commerce

Dr. Farooq abdullah laid on the Table the 149th Report (Hindi and English versions) on Action Taken by Government on the Recommendations/ Observations of the Committee contained in its 145th Report on 'Impact of Chinese Goods on Indian Industry'.

20. Statements by Ministers

- (1) The Minister of Science and Technology; Minister of Earth Sciences; and Minister of Environment, Forest and Climate Change laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 318th Report of the Standing Committee on Science & Technology, Environment & Forests on Action Taken by the Government on the recommendations contained in 310th Report of the Committee on Demands for Grants (2018-19) pertaining to the Department of Science and Technology, Ministry of Science and Technology.
- (2) The Minister of State (Independent Charge) of the Ministry of Labour and Employment laid a statement (Hindi and English versions) regarding the

- status of implementation of the observations/ recommendations contained in the 42nd Report of the Standing Committee on Labour, on 'Regulatory framework of the EPFO on the Excluded category vis-a-vis implementation of various PF Acts', pertaining to the Ministry of Labour & Employment.
- (3) The Minister of State in the Ministry of Drinking Water and Sanitation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 45th Report of the Standing Committee on Rural Development on Demands for Grants (2018-19) pertaining to the Ministry of Drinking Water & Sanitation.
- (4) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Water Resources, River Development and Ganga Rejuvenation on behalf of the Minister of State in the Ministry of Rural Development laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 42nd Report of the Standing Committee on Rural Development on Demands for Grants (2017-18) pertaining to the Department of Rural Development, Ministry of Rural Development.
- (5) The Minister of State in the Ministry of Skill Development and Entrepreneurship laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 41st Report of the Standing Committee on Labour on 'Jan Shikshan Sansthan Scheme' pertaining to the Ministry of Skill Development and Entrepreneurship (MSDE).
- (6) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Water Resources, River Development and Ganga Rejuvenation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations/ observations contained

- in the 14th Report of the Standing Committee on Water Resources on 'Review of the Accelerated Irrigation Benefits Programme' pertaining to the Ministry of Water Resources, River Development & Ganga Rejuvenation.
- (7) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Water Resources, River Development and Ganga Rejuvenation on behalf of the Minister of State in the Ministry of Defence laid the following statements (Hindi and English version) regarding:-
 - (i) the status of implementation of the recommendations contained in the 33rd Report of the Standing Committee on Defence on 'Resettlement of Ex-Servicemen', pertaining to the Ministry of Defence.
 - (ii) the status of implementation of the recommendations contained in the 34th Report of the Standing Committee on Defence on 'Provision of Medical Services to Armed Forces including Dental Services', pertaining to the Ministry of Defence.

#12.15 P.M.

21. Submission by Member

Shri Dharmendra Yadav made submission regarding reported manhandling of Members of Parliament by UP Police.

Shri N.K. Premachandran and Smt. Supriya Sule associated.

*Shri Narendra Singh Tomar responded.

^{*}From 12.15 P.M. to 12.19 P.M., Members raised matters of urgent public importance.

^{*}Minister of Parliamentary Affairs

12.19 P.M.

22. Government Bills - Passed

(i) The Banning of Unregulated Deposit Schemes Bill, 2018

Time Taken: 38 Mts.

The motion for consideration of the Bill was moved by Shri Piyush Goyal.

The following members took part in the debate:-

- 1. Shri Adhir Ranjan Chowdhury
- 2. Dr. Kirit Somaiya
- 3. Shri Anandrao Adsul
- 4. Shri Mohd, Salim
- 5. Shri Venkatesh Babu T.G.
- 6. Dr. Bhartruhari Mahtab
- 7. Prof. Saugata Roy
- 8. Shri A.P. Jithender Reddy
- 9. Smt. Supriya Sule
- 10. Dr. Farooq Abdullah
- 11. Shri N.K. Premachandran
- 12. Shri Dushyant Chautala
- 13. Shri Kaushalendra Kumar
- 14. Shri Rajesh Ranjan alias Pappu Yadav
- 15. Smt. Butta Renuka

Shri Piyush Goyal replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clauses 3 and 4 were adopted.

Clause 5 was adopted, as amended.

Clauses 6 to 8 were adopted.

Clause 9 was adopted, as amended.

Clauses 10 to 12 were adopted.

Clauses 13 and 14 were adopted.

Clauses 15 and 16 were adopted.

Clause 17 was adopted.

Clauses 18 to 42 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed, was moved by Shri Piyush Goyal.

The motion was adopted and the Bill, as amended, was passed.

12.58 P.M.

(ii) The Jallianwala Bagh National Memorial (Amendment) Bill, 2018

Time Taken: 1 Hr. 19 Mts.

The motion for consideration of the Bill was moved by Dr. Mahesh Sharma.

The following members took part in the debate:-

- 1. Dr. Shashi Tharoor
- 2. Shri Nishikant Dubey
- 3. Prof.(Dr.) Sugata Bose
- 4. Shri Bhartruhari Mahtab
- 5. Smt. Harsimrat Kaur Badal
- 6. Shri Arvind Sawant
- 7. Shri M.B. Rajesh
- 8. Shri Prem Singh Chandumajra

Dr. Mahesh Sharma replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed, was moved by Dr. Mahesh Sharma.

The motion was adopted and the Bill, as amended, was passed.

(Lok Sabha adjourned at 14.17 P.M. and re-assembled at 3.02 P.M.)

3.02 P.M.

23. Amendment made by Rajya Sabha to Government Bill -Agreed to

* The Personal Laws (Amendment) Bill, 2019

The motion that the following amendment made by Rajya Sabha in the Bill, as passed by Lok Sabha, be taken into consideration, was moved by Shri Ravi Shankar Prasad:-

ENACTING FORMULA

That at page 1, line 1, <u>for</u> the word "Sixty-ninth", the word "Seventieth" be <u>substituted</u>.

The motion for consideration was adopted.

The motion that the amendment made by Rajya Sabha in the Bill be agreed to, was moved by Shri Shri Ravi Shankar Prasad.

The motion was adopted and the amendment was agreed to.

^{*} The Bill was passed by Lok Sabha on the 7th January, 2019, and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with an amendment at its sitting held on the 13th February, 2019 and returned it to Lok Sabha on the same date.

3.05 P.M.

24. Valedictory Reference

The following members made Valedictory references on the conclusion of the Seventeenth Session of the Sixteenth Lok Sabha:-

- 1. Shri K.C. Venugopal
- 2. Shri Sudip Bandyopadhyay
- 3. Shri Bhartruhari Mahtab
- 4. Shri Anandrao Adsul
- 5. Shri A.P. Jithender Reddy
- 6. Shri P. Karunakaran
- 7. Shri Mulayam Singh Yadav
- 8. Shri Ramvilas Paswan
- 9. Smt. Supriya Sule
- 10. Smt. Harsimrat Kaur Badal
- 11. Shri H.D. Devegowda
- 12. Smt. Anupriya Patel
- 13. Shri Kaushalendra Kumar
- 14. Shri N.K. Premachandran
- 15. Shri Dushyant Chautala
- 16. Dr. M. Thambi Durai (Deputy Speaker)
- 17. Shri Narendra Modi (Prime Minister)

Thereafter, the Speaker made Valedictory Reference.

5.15 P.M.

25. National Song

The National Song was played.

5.17 P.M.

(Lok Sabha adjourned sine-die at 5.17 P.M.)

SNEHLATA SHRIVASTAVA Secretary General